श्री० बी० एन० मंडल को दूर करने के लिए, बेरोजगारी को दूर करने के लिए-इस उद्देश्य को सामने रख कर-सरकार को चौथी योजना बनानी चाहिए।

Budget. (General)

अगर वैसी योजना बनानी हो तो किस रास्ते से यह मालुम हो सकता है कि आज देश के गरीबों की क्या जरूरत है। आज संयोग की बात हैं कि हिन्दुस्तान में हर ग्राम में ग्राम पंचायतें हैं, हर ग्राम पंचायत को कह दिया जाय कि वह पता लगाए कि हर परिवार वाले का साल भर का बजट क्या है, साल में उनको क्या खर्च करना पड़ता है, अपने साधनों से कितना वे जुटा पाते हैं और कितना बाकी रह जाता है, जो कमी रहती है उसके लिए वह परिवार वाला किस तरह से चाहता है कि वह साधन जुटे, उसका सजेशन रहता, इस तरह से हर गांव की ग्राम-पंचायत में हर परिवार का बजट इस ढंग पर उपस्थित होता । टलाक लेवल पर, जिला लेवल पर, राज्य लेवल पर और केन्द्र के लेवल पर अगर उसकी जरूरत जोडकर ठीक किया जाता तो हिन्द्स्तान की जनता जिस बात की कमी महसूस करती है वह साफ तौरपर सामने आ जाती और उसी को आधार बना कर हिन्दुस्तान की योजना बन तो उससे हिन्दुस्तान के बहुसंस्थक गरीबों का उपकार हो सकता है। आज तक हिन्द्स्तान में गरीब लोगों का कुछ नहीं हो पाया है बल्कि उनकी परेशानी बढी है। उसकी जड़ में मैं समझता हं कि सबसे बड़ी बात यही है। इसलिए मैं चाहता हं कि सरकार इस बात को नोट करे।

एक दूसरी बात भी मैं इस सरकार के स.मने लाना चाहता हूं। आज जिस ढंग का शासन इस देश में चल रहा है उस शासन का यह नतीजा हुआ है कि दिनों-दिन सरकार का इन्तजाम करने वाली मशीनरी बढती ही जाती है। हमने कुछ फिगर निकाले हैं और उनसे मुझे मालूम हुआ है कि आज केन्द्रीय सरकार की जिलनी मिनिस्ट्री हैं उन सारी मिनिस्ट्रीज में अभी भी 500 कमेटी काम कर रही हैं।

THE DEPUTY CHAIRMAN: You can continue later.. The House stands adjourned till 2 P.M.

1969-70

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, The VICE-CHAIRMAN (SHRI D. THENGARI) in the Chair. Chair.

#### ANNOUNCEMENT RE GOVERN-MENT BUSINESS

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 17th March, 1969, will consist of:-

- (1) Further discussion on General Budget for 1969-70.
- (2) Consideration and return of the following Bills, as passed by Lok Sabha

The Appropriation (Vote on Account) Bill, 1969.

The Appropriation (Railways)] Bill, 1969

The Appropriation (Railways) No. 2 Bill, 1969.

(3) Discussion on the statement by Government in the Rajya Sabha on March 6, 1969, regarding the Address of the Governor of West Bengal to the State Legislature orr that day and the constitutional posi tion arising out of the Governor's omission to read certain portions of the Address on a motion to be mov ed by Shri Bhupesh Gupta, and others on Monday, the 17th March, 1969 at 3 P.M.

# THE BUDGET (GENERAL), 1969-70 GENERAL DISCUSSION—Contd.

THE VICE-CHAIRMAN (SHRI D. THENGARI): Mr. Mandal..

श्री बी० एन० मंडल : सभापति महोदय, मैं एडमिनिस्टेशन जो दिनों दिन बढ रहा है और उस पर जो फिज़ल खर्ची हो रही है उस के बारे में कह रहा था। आज जितनी सैन्टल

आज तक मैसूर-महाराष्ट्र का जो विद्याद है वह अभी तक निषट नहीं पाया है। महाजन को रिपोर्ट आयी लेकिन वह रिपोर्ट भी रही

गवर्नमेंट मशीनरी को बढ़ने से रोकना चाहिये। हिसाब लगा कर यह देखा गया है कि एक रु० का

लाभ जनता को देने के लिये गवर्नमेंट को अपने

पडता है। यह मैं समझता हं बहत बरा हो रहा

है। लेकिन इतने आदमी गवर्नमेंट में रख कर

भी जो काम चल रहा है वह अच्छी तरह से

सर्च करना

एडमिनिस्टेशन पर चार रु०

नहीं चल रहा है।

को टोकरी में फेंक दी गयी है। उस के मुताबिक काम नहीं होता है और ऐसा मालूम पड़ता है कि कोई नया समझौता होने वाला है। जो भी करना हो इस सम्बन्ध में जल्दी किया जाना चाहिये। नर्मदा वाटर को ले कर भी जो गुजरात और मध्य प्रदेश में झयड़ा चल रहा है उसका भी जल्दी से जल्दी निपटारा होना चाहिये। इसी तरह से गोदाबरी कृष्णा के वाटर को लेकर जो झगड़ा है इस का भी जल्दी से जल्दी कोई निपटारा होना चाहिए।

आज बहत बड़े पैमाने पर टैक्स इवेजन हो रहा है। माननीय प्रकाशवीर शास्त्री ने कहा है कि बिजनौर में 2200 केन ऋशर्स हैं जिनमें चीनी और खांडसारी बनायी जाती है। वहां पर भी टैक्स इवेजन बहत बडे पैमाने पर हो रहा है। और सरकारी इंस्पेक्टर जो इन बातों को देखने के लिये वहां रखे जाते हैं इनको केन कशर्स के मालिक 250 ६० महीना प्रति कशर देते रहते हैं हर कशर के ऊपर जिसका नतीजा यह हो रहा है कि वे सरकारी कर्मचारी मिल मालिकों के प्रभाव में आकर अपना कर्त्तंब्य नहीं कर त' हैं। सरकार ने सुधार की दृष्टि से यह करना चाहा कि वहां पर हर कशर में कितनी बिजली की खपत होती है उसके हिसाब से उसका प्रोडक्शन जोड कर टैक्स लेना चाहिये। लेकिन उस के बाद जो बिजलीं के अधिकारी उन लोगों को भी रुपया, पैसा दे कर उसी ढंग से उन को भी अपने कर्तव्य से च्यत कर दिया है। लेकिन सरकार इस बारे में कुछ नहीं कर पा रही है।

इसी तरह से अखबारों से हम को ब्रियह पता चला कि यू० पी० में करीब 700 ऐसे अस्पताल हैं जहां डाक्टर नहीं है। इस देश में टैक्नीकल ऐजुकेशन देने का प्रबन्ध हैं लेकिन 80,000 इजीनियस अभी भी दिना काम के इस देश में पड़े हुए हैं। इन सब बातों से पता चलता है कि देश का ऐडिमिनिस्ट्रेशन बिना किसी औचित्य के चल रहा है।

जो अभी टैक्स लगाया जा रहा है उस के सम्बन्ध में मुझे यह कहना है कि जब आप

श्री बी० एन० मंडली इंडस्ट्रीं के क्षेत्र में, जो नये-नये कारखाने खुलते हैं उनको पांच वर्षके लिए टक्स में पुरी छट देते हैं तो क्या बात है कि देहात में अगर दो साल से कुछ तरको हुई है तो उस को सहलियत न देश के किए से उन पर टैक्स लाइन की कोशिश हो रहो है ?

इसी तरह से बेल्थ टैक्स लगाने की बात ही रही है। इतके बारे में मेरा कहना है कि वेल्थ टैक्स, जो कुछ उनकी कमाई हो, उस पर लगाया जाय तो मुझे कुछ नहीं कहना है। लेकिन कैपिटल के ऊपर टैक्स लगाना, म समझता हुं कि यह टैक्सेशन के सिद्धान्त के खिलाफ है।

एक माननीय सदस्य यह तो मालदार लोगों पर लगा है।

श्री बी॰ एन॰ मंडल : लेकिन कैपिटल पर नहीं लगना चाहिये।

इ तो तरह फॉटलाइजर्स पर भी 10 प्रतिशत टैक्स एड-वैलोरम लगाया जा रहा है । लेकिन जब फ़ॉटलाइजर का जो एक कम्पोनेन्ट यरिया है उस पर पहले से ही टैक्स लगा हुआ है [तो फिर टैक्स लगाने का क्या औचित्य है? इसी तरह अमोनियम सल्फेट के ऊपर 5 रु० पहले से ही टैक्स लगा हुआ था और अब ऐंड वलोरम 10 प्रतिशत और भी टैक्स लगाने की बात हो रही है। इसलिए मैं इसका विरोध करता हं। जो आज छोटे-छोटे किसान हैं वे भी 20,25 बैंग फ़र्टिलाइजर के अपने काम में लाते हैं। पहले इसके लिये सबसिडी मिलती थी। लेकिन अब उस पर टैक्स लगा देना, मैं समझता हं कि यह उचित नहीं है।

इसी तरह इलेक्ट्रिक पम्भ्स के ऊपर भी 20 प्रतिशत ऐड-बेलोरम इयुटी लगायी गयी है। मैं इसका भी विरोध करता हं क्योंकि जो इले-बिट्सिटी किसानों को मिलती है उसके बारे में कहा गया था कि यह बिजली उनको कन्से-शनल रेट पर दी जायेगी। सो भी नहीं दी जा रही है। उल्टे उस पर टैक्स और लगाया जा रहा है।

इसी तरह से हैंडलम इंडस्ट्री इसलिय रखी गयो थी कि चंकि इस देश में बहुत अन्ऐमप्ला-यमेंट है और उस प्रौबलम को सौल्व करने के लिये इंडनम को ऐनकरेज करने की बात हुई थी। गांबीजी के समय से भी हैं डलम की बराबर प्रोत्साहन देने की बात उठती रही है। बराबर हैंडलम की ओर से हल्ला किया जाता है कि इस का कम्पिटीशन मिल और पावरलुम के साथ बहुत हो गया है। जिसके बारे में उन लोगों ने कुछ मांग को है ताकि यह गृह उद्योग पनप सके। लेकिन उस पर भी सरकार ध्यान नहीं देरही है। मैं चाहता हं कि इस गृह उद्योग को जोवित रवने के लिये और मिल के साथ जो कम्पिटीशन हो रहा उस का मुकाबला करने के लिये सरकार को कुछ इफीक्टब कदम उठाने की और घ्यान देना चाहिये। मैं चाहता है कि उस पर घ्यान दिया जाय । उनकी मांग है :

(a) Allocation of funds to the handloom industry should be outside the State plan;

इसके अलावा एक सेल लगाया गया था लेकिन वह केस अभी राज्य सरकार को छोड़ दिया गया है और उसको पाने में उनको बड़ी विकात: होती है।

## दूसरी उनकी मांग यह है :

(b) Provision of adequate working capital finance to the handloom in dustry by relaxation of restrictions imposed by the Reserve Bank of India:

#### तीसरी मांग यह है :

(c) Strict enforcement of the reservations conceded to handloom in dustry including coloured sarees.

# इसके आगे उनकी मांगें यह हैं:

- (d) Removal of income-tax on Apex Handloom-Weavers' Co-opera tive Societies:
- (e) Removal of sales tax by the Government of Maharashtra on silk handloom fabrics, and
- (f) Provision of adequate finances to the All India Handloom Fabrics Marketing Co-operative Society.

मैं चाहता हूं कि उनकी जो मांग है उस मांग पर सरकार तुरंत ध्यान दे और उसके लिए जो कुछ कर सकती है वह करने की सरकार को कोशिश करनी चाहिये।

THE VICE-CHAIRMAN (SHRI D. THENGARI): Please wind up.

श्री बी० एन० मंडल : खत्म करता हूं। शुगर के बारे में मुझे यही कहना है कि आज शुगर राशनिंग में भी है और की मार्केट में भी मिलती है और इस पर टैक्स लगाया गया है। मैं चाहता हूं कि इस पर टैक्स नहीं लगाया जाय और दोनों को चाहे राशनिंग में रखे नहीं तो दोनों को की कर दें। मैं ऐसा चाहता हं।

SHRI A. P. JAIN (Uttar Pradesh): Mr. Vice-Chairman, the Finance Minister needs four eyes, two in the front and two behind, for the Budget has to be a projection of the past economic developments. It is a continuum of what has happened before and in order to correctly assess the Budget we have to see what have been the economic developments during the last few years. The years of 1965-66 and 1966-67 were years of drought, of low industrial activity and almost a stalemate. The year 1967-68 was marked by a recovery in the agricultural sector, in agricultural production, which reached its very peak, but the industrial sector continued to lag behind. Taking these together there was an increase of 9 per cent in the national income. Now, in the current year the increase in industrial production is expected to be of the order of 6 per cent and agricultural production, if at all, will be at the same level as in the previous years. So, the total increase in national income is likely to be 3 per cent. It is in this retrospect that the Budget proposals of the Finance Minister should be judged and I submit that they have to be common place. There can be no conundrums, because of the past and because of the uncertainty about the future. Now, talking about the commonplace, the Finance Minister has given relief to jute, tea and mica in the matter of customs duty., The export of these commodities has gone down and I think it is a wise act on his part to have given relief in customs duties. The other commonplace feature of the Budget, which is worth noting, is the decision to place the cotton textile and jute

industries on the priority list for development rebate. Also in the same category are some of the reductions in excise duties on textiles. All these efforts are like plastic surgery, a picturesque expression which the Finance Minister used in his Budget last year. By and large these features do not distinguish this year's Budget from that of last year.

There are a few new features and the most important among them is the decision of the Finance Minister to expand the base of taxation. That has been done through a debut in the agricultural sector. The Finance Minister has proposed two excise duties, one on fertilisers and the other on electric pumps. The first is 10 per cent and the second is 20 per cent. Now, as a result of the imposition of ten per cent duty on fertilisers, the net additional income of the Finance Minister would be Rs. 47 crores and not Rs. 22 crores, as is being generally talked about. It is Rs. 22 crores from excise duty and Rs. 25 crores from customs duty. Electric pumps will give him another Rs. 2 crores... Altogether the tax on the rural area, on these two counts, will come to about Rs. 47 crores. Not an insignificant amount. The basis of this taxation is what is commonly known as the green revolution. think the Finance Minister has used these words in his Budget speech also. We have to examine the nature of this green revolution. I submit that it is a revolution and not an evolution. It is a revolution in technology, but it is not a revolution in farming. Some new seeds have been found out, for instance, the Mexican wheat. It is a short-sized wheat, with a strong stem, capable of bearing wheat of heavy ears. It has the capacity to absorb extraordinarily large quantities of fertilisers. Thus it is a revolutionary strategy. It means a new seed with high-yielding capacity. U means more of fertilisers. It requires three things, viz., good seed and heavy doses of fertiliser and water. These have to be synchronised at a high level in order to obtain the maximum yield.. Now, why do I say that it is not a revolution in farming? This technique, though it is spreading, has as yet reached only about five to ten per cent of the big farmers. I am myself a farmer, a medium-type farmer. To the best of my capacity I use the maximum quantity of fertiliser and good seed. I move about in the countryside, with

[Shri A. P. Jain.] my eyes open and 1 can say with confidence, not only confidence, but with a full sense of responsibility, that the new technology has not penetrated below five to ten per cent of the big farmers. I have been to Japan and some of the farmyards in Japan. The maximum size of farming in Japan is between 2i acres and *Ii* acres. I saw there huge stacks of fertilisers. You go to a counterpart Indian farmer and you will not find him using much fertiliser. Now, the agricultural technique is common to the big farm and the small farm. Mechanisation may not be common to both of them, although it is also becoming increasingly common both the big farm and the small farm. I am not saying that the bullock should be replaced by tractors in the near future but the use of water, fertiliser and good seed is common both to the substantial farmer and the small farmer. However, they have not so far penetrated among the small farmers. They have not penetrated into the backward areas. So, it is not a revolution in farming. I do not say that the ruratf sector should not be taxed, but there are proper methods of toring. there are proper methods of taxing it and proper time for taxing it. present is not the time when this green revolution has just started but not penetrated to smaller farmers. Anjy taxation on fertiliser would retard the progress,. I do not say that it will completely upset it or stop it, but it will retard the pace of progress. Now, in India there are some very good farmers whose yield per acre is as high as of any farmer in the world. Yet our average yield is the lowest in the world. Why? Because the smaller farmer, the poorer farmer does not use higher techniques of greater production. What is needed in this country is that the whole farming community must be saturated with higher and superior technique and the revolution in technology will not be meaningless unless there is a revolution in farming. What are the facts about fertilizers? Our policy for fertilizers has now stabilised, but it was after great efforts. The first suggestion that Indian agriculture must be fertilizer-based was made in the year 1959 by the Ford Foundation Team. I would and superior technique and the revolution Foundation Team. I would crave your indulgence to read out an extract from that report: the report said on page 170:

If food goals are to be reached, fertilizers must have greater empha-

sis and the top priority in both agricultural planning and allocation of foreign exchange both for fertilizer materials and for machineries needed for constructing new plants."

Thereafter our agriculture policy has been fertilizer-oriented. But what is the sum total result? Our consumption per hectare of all the fertilizers is 9 kg. In West Germany it is 349.32 kg. per hectare. In Japan it is 321.12' kg. per hectare. In U.S.A. it is 56.63 kg. per hectare. In Australia it is 30.55 kg. per hectare. So, compared! with the progressive agricultural countries of the world we are yet very low.

SHRI K. S. CHAVDA (Gujarat): Will you take into account the cow-dung manure?

SHRI A. P. JAIN: They are also users of other manures, at least in some countries.

Mr. Vice-Chairman, fertilizers in India are the costliest in the world. In the U.S.A. the fertilizer to the farmer is available at about half the Indian price, but I would like to compare the price of fertilizers in India with the price of fertilizers in Pakistan which until twenty years ago was a part of one common country. After 1st April, 1967, in India—I will not deal with all fertilizers; I will take only two typical ones—the cost of ammonium sulphate was Rs. 2,343 per tonne; of urea Rs. 1,826 per tonne. In East Pakistan the price at which ammonium sulphate was made available to the farmer was Rs. 829 per tonne as against more than Rs. 2,300 in India. In the case of urea it was only Rs. 600. In West Pakistan it was Rs. 729 for ammonium sulphate and Rs. 748 in the case of urea. Putting it in relative terms, before 1-4-67, when the subsidy was removed, ammonium sulphate in India was 118 per cent more costly than in Pakistan, and urea was 133 per cent more costly than in Pakistan. After 1-4-67 it is 200 per cent more costly than in Pakistan.

May I submit to the Finance Minister that this issue requires reconsideration, not reconsideration in a small way? I want that the whole of this duty should go, not only that it should be reduced, because I want this green revolution to extend and to proliferate to the poorer farmers. May I ask the Finance Minister not to rip

open the bird which has just started laying golden eggs but has a long life of laying many more such eggs.

Then I come to the question of wealth duty on agricultural lands. A new class of capitalist farmer has grown up who is diverting part of funds from industry to agriculture, not to make agriculture a way of life but in order to earn profits there. This is a class which needs special attention, because it wants to treat agriculture as an industry. There originally a fear that Wealth-Tax may apply to all agriculturists. Fortunately, there has been rethinking and during his Budget speech the Finance Minister made an amendment to exempt the genuine agriculturists. I have not the least objection to taxing the new class of capitalist agriculturist but I am doubtful about its legality despite the fact that the Finance Minister has stated in the other House that two Attorney Generals agree. That reminds me of a running gun battle which I fought six years ago on the compulsory deposit scheme. I am not in that mood today. After six years I am very much mellowed down and I trust that the hon. Finance Minister has also learnt something during these six years. About the constitutionality of Wealth Tax I would like to draw the attention of the hon. House to item 86 of List I of Seventh Schedule, which gives the Centre the power to levy taxes on the capital value of assets, exclusive of agricultural land, of individuals and companies. This item thus does not vest the power in the Centre to impose Wealth Tax on agricultural lands. If I have been able to understand the argument correctly, the Finance Minister has taken resort under article 248 of the Constitution, that is the residuary power to raise taxes. That article runs as follows:

- (1) Parliament has exclusive power to make any law with respect to any matter not enumerated in the Concurrent List or
- (2) Such power shall include the power of making any law imposing a tax not mentioned in either of those Lists.

I have read out to Hon'ble members item 86 of List I of the Seventh Schedule.. Does it not make special mention of agricultural wealth

does mention, but says that the agricultural land is excluded from the power of the Centre to the levy of wealth tax. I do not know whether in making the reference the Finance Minister drew specific attention of the Attorney Generals to item 49 of List II of the Seventh Schedule. It includes 'Taxes on lands and buildings' on the State list. Now, land consists not only of agricultural land; tax also includes wealth tax. So, there is a mention in list II about it. Anyway, I trust that the Finance Minister will go into the matter more thoroughly and examine the legal aspect of the question. I have also an objection on the administrative ground. Wealth tax will be administered by the Centre through the income-tax officers. These officers are not initiated into land tenures and the specialities of agricultural land. Income Tax officers would play havoc upon the country people. And if at all this tax is found feasible, it should be levied only on certain class of people-the capitalist farmers-and I will have no objection.

I have another objection to Wealth tax. Rural property is different from urban property. The main characteristic of urban property is its transferability or its mobility. The rural property especially now is less mobile. There has been a definite tendency to protect Iand against moneylenders. They should not be allowed to against grab rural lands. You must be aware of large numbers of laws passed after the great depression of 1930 to protect rural interests.. For an agriculturist, land is a way of life, it is not something that he would sell out at any time. The prices of the land in the rural areas are not commercial prices. That is, the prices are not determined by the profitability of the lands. They are the scarcity prices. They are also sentimental prices. In my part of the country people do not want to sell their lands. If a poor man has one-sixth of an acre, he wants to stick to it. In Jullundur retired armymen invest all their savings in buying an acre of land, may be costing Rs. 20,000 or Rs. 25,000. That is the value which an acre of land fetches there, if at all it is sold. But few people sell land. So, the rural property is firstly distinct from the urban property because of its immovability or nontransferability. Secondly, it is a way of life and the assessment of the value

[Shri A. P. Jain.]

of the rural property will be an extremely difficult task. As it is, I am doubtful about the competence of the Centre to levy this tax. Secondly, I object to the machinery which is likely to be employed. Last of all, I object to it on the ground that the rural property is a different type of property involving different considerations.

Budget (General)

I come to anothe<sub>r</sub> point and then I will finish.. The Finance Minister has increased the rates on telephone and telegrams. His main plea is that this is a service department and should not be run at a loss. I do not object to this argument. But while it is an accepted principle that by and large a service department must be self-paying, it is equally an accepted principle that, it must work efficiently. Efficiency and the quality of service are as important as profitability. Now, it must be your experience also as it is mine that telephones and telegraph services in India are most inefficient. Formerly my P.A. used to look after telephone for me. But now I am my own P.A. When I do distant dialling, I go on moving the dial for hours together and do not get the connection. I do not know whether my forefinger has shortened because of that process. Trunk calls....

# श्री राजनारायण (उत्तर प्रदेश) : शायद टेलीफोन खराब होगा।

## श्री ए० पी० जंन : मेरा टेलीफोन खराब नही रहता है बल्कि लाइन नहीं मिलती है।

Now, about the trunk calls, you book a call, an urgent call, sit for hours and you would be lucky if you get the call, because more often the line is out of order. About local calls, a bill was sent to me for eight days, which averaged 150 calls a clay. We are only two persons, myself and my equally aged wife. She is more interested in the household affairs than to do dialling. Do I dial 150 times for the local calls? I wrote to the Department and they said that their machine was all right. Did they check the machine during the currency of the period when the calls were made? That is the efficiency of this department. I had paid a bill of about Rs. 1,200 in August, 1967. And the other day I got a duplicate bill. I sent them details of payment and asked them to find out within a week whether I have

not already paid the bill. They did not do it. I hold the top officers of the Ministry of Finance and the other Ministries responsible for this inefficiency. I am not saying so in a light-hearted manner. I will prove it on the floor of the House that they are responsible for it. After the increases a newspaperman interviewed Mr. T. P. Singh, Secretary of the Ministry. Newspapermen in India are rather nasty because they put inconvenient questions. Asked if the Secretary was interested in efficiency also, Mr. Singh replied "Whether it is inefficiency—'mark the word inefficiency'—or overstaffing, we have to go. by facts, that the P&T services are working at a loss and some of them are working at a higher loss than others." Could cynicism go further? I put a straight question to the Finance Minister whether he endorses this approach of his Secretary. And if he endorses it, I say, this country is doomed,. If, on the other hand, he does not endorse it, I would like to know what steps he would take to reorient the approach and outlook of officials. Mr. Singh is not a single such individual. He represents a whole class who are quite unmindful of the interests of the public. But at the same time, they have been vested with the power to raise the tax, to raise the levies, and that is very unfortunate.

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Thank you.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): When he says that the Finance Ministry should be held responsible. . .

SHRI A. P. JAIN: I did not say that, I said, top officials.

SHRI MORARJI R. DESAI: My top officials cannot be responsible for the efficiency of another Ministry. My hon. friend has been a Minister. He knows that the Finance Ministry could not have improved the efficiency of his Ministry.

SHRI A. P. JAIN: I am not holding him responsible in that sense but I am holding him responsible in the sense that he does not impress upon the officers the need to work with efficiency and just says that he goes by the facts as they are.

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Jain said that he has to dial 125 calls by name. I might tell him that if he talks to Lucknow on direct line for ten minutes he has made 60 calls. Probably he does not know that.

SHRI A. P. JAIN: These are purely local calls I am talking of.

SHRI M. P. BHARGAVA: Talking to Lucknow on direct line system means so much.

SHRI A. P. JAIN: I am not including distant calls.

SHRI M.. P. BHARGAVA: These are also local calls.

श्री राजनारायण : श्रीमन्, मैं एक स्पष्टी-करण चाहता हूं । जो हमारे मिल्ल ने कहा कि फाइनेन्स मिनिस्ट्री उसके लिये जिम्मेदार है या नहीं, मैं समझता हूं कि उस फाइनेन्स मिनिस्ट्री को जिम्मेदार होना चाहिए जो वजट प्रोपोजल्स पेश करती है । कहीं तो फाइनेन्स मिनिस्टर को अपनी जिम्मेदारी समझनी चाहिये । टेलीफोन पर चार्ज बढ़ता चला जाय और टेलीफोन की इनएफिशिएंसीं बढ़ जाय और उसके लिए अगर फाइनेंस मिनिस्ट्री को जिम्मेदार कहा जाय तो इसमें बुरा क्या है ।

श्री मोरारजी ग्रार० देसाई: मैं सम्माननीय सदस्य से कहना चाहता हूं कि जब जब मेरे पास ऐसी शिकायत आती हैं, मैं उनके पास उनको भेजता हूं और उनसे मंगवाता हूं कि क्या है इससे ज्यादा में और कुछ नहीं कर सकता।

श्री राजनारायण: यह श्री अजित प्रसाद जी ने कह दिया मगर वहीं भुक्तभोगी नहीं हैं, हम उनसे ज्यादा भुक्तभोगी हैं और इतने भुक्तभोगी हैं कि कई दफा हम पकड़ भी लिये हैं। हमारे टेलीफोन का नम्बर दें कर कहीं कोई-दूसरा काल बुक करता है। दो तीन मतंबा ऐसा हुआ है इसी एक दो हफते के अन्दर कि हमारे पास आया कि आपने काल बुक किया है और हमने कहा कि हमें पता नहीं है, हमने नहीं बुक किया है। यह मालूम होता है कि जिस ने उसको वक किया उसने उसको दास्फर नहीं कराया।

वे करते क्या हैं कि एक नम्बर से बुक करा दिया और बुक कराने के बाद कह देते हैं कि उसको फलां जगह ट्रांस्फर कर दो। उसके बाद वे कहीं चले जाते हैं या कोई और बात हो जाती है तब हमसे पूछा जाता है। तो ये तमाम गड़बड़ियां टेलीफोन डिपार्टमेंट में चल रही हैं और इसकी हाई लेविल पर या कहीं न कहीं जांच होनी चाहिये, वरना यह मामला विगड़ता ही चला जायेगा।

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, Sir, you will forgive me if today with the little time at my disposal I consult extensively my notes while I speak on the Budget proposals and its reaction on on the economy. Mr. Vice-Chairman, since the Finance Minister presented his Budget proposals, throughout the country, particularly from the vested interest section of the society there has been incessant pressure on him to give more of concessions than what have been provided for in the Budget. Some of the speeches in this House have been made in such a way that I was reminded as if we are attending a meeting of the Chamber of Commerce.

The Budget for the first year of the Fourth Five Year Plan, though nobody knows whether the Fourth Plan will see the light of the day, is thoroughly disappointing to meet the challenge of development of this developing country. It clearly indicates that the coming Plan, if at all it will be produced, will not be a Plan for the growth of the Indian economy, but will be a maintenance Plan without providing any hope to the millions of people who are groaning under poverty and squalor.

The Sutradhar, as he claimed himself in the Budget Speech, who proposes to herald the drama of hope, brings in a drama in the economic scene in the country, which pleases the section who has been pampered and appeased on the plea of revival of economy, revival of capital market to generate growth throughout these years, and througly disappoints the millions of people who wanted to get a spell of pleasure after a long, arduous journey since independence. The same stale story of heaping reliefs on the richer sections of society either

[Shri Banka Behary Das.] in the name of boosting export of jute goods, of modernisation of textile mills, or of encouraging equity market by raising exemption from tax enjoyed by dividend incomes, repeats itself. But the common man has the usual gift of a few sugarcoated platitudious words with the heaviest taxation on sugar, kerosene and cloth and new taxes on fertiliser and

The planned economy which raised a great hope in the common man in the early fifties has disillusioned him. He is a disappointed man today. The spectacle of tax-reliefs to haves and tax-burdens for the have-nots has never been pleasing. It created new problems and created an atmosphere of apathy and gave a handle to the capitalists and their political philosophers who have fought in season and out of season to scrap the plan with a view to carrying on a rampage on the economy. Since the last election these forces gained momentum and the Congress Party surrendered at their feet every moment. To cap that all, came in a phase of planned holiday and that continues till today. Even when we are entering upon the first year of the so-called Fourth Five-Year Plan there is no indication of the Plan document round the corner. The economy of the country is in doldrums and so is the Plan. It is the unseen hand of the rising monopolists that guides the destiny of this country, not the puppets who pose to be sutradhars of the Indian drama.

Like the last year's Budget speech, this year's speech of the Finance Minister sounds a note of self-complacency because of another spell of good climate which brought in a second year of good crop. Two years of good crop have definitely brought relief to the economy, have stabilised broadly the price level given a little spurt to the industrial production and a little boost to the export market. But the Finance Minister wants to take the credit for himself and for the economic policy of the Government. One who does not take responsibility for the famine, economic disaster and spiralling prices that visit this country off and on, has no right to snatch away the credit from the god of rain.

Now there is too much talk of the socalled 'green revolution' in the country. A good crop due to a normal climate is being equated with a

I am sure these talks will revolution. evaporate the moment the rain god will not oblige the nation. I agree that the development of research in the field of paddy, wheat, maize and potato which has produced high-yielding and period seeds raises a great hope agains/t the agriculturists and can usher in a green revolution in countryside. But where is the in the But where is the instrument and equipment for that revolu-tion? Can such a revolution suc-ceed if water is not provided to every patch of parched land, if agricultural inputs like fertiliser are not provided liberally and economically, if suffi-cient cheap rural credit is not pro-vided to the small and medium agriculturists in the rural society and if the actual tiller does not become the master of his land? The Budget and the economic lying behind it, instead of policy playing the role of the vanguard of that great revolution, has started a counter-revolutionary role by imposing new imports on fertilisers and pump The baby is being killed in the womb and those who pose to be the midwife of that process are proving to be the witches of the drama.

The rulers shall not forget that just after partition the percentage of net irrigated area to the cultivated area of India was 15.2 whereas it was raised by hardly two per cent, to 17.73 by the year 1965-66... This is the dismal achievement of the Government who talks of green revolution. They again forget that the Reserve Bank bulletin shows that the percentage of bank credit of public and private banks in relation to agriculture was 2.1 in 1951 and it remains to be the same in 1967. They again forget that the ceiling on land holding, right of peasant proprietorship and consolidation of fragmented land, have been given a goodbye and lip service is paid to these ideas only when people like Kanu Sanyal lead the people of Naxalbari on a violent path or the Andhra peasants attack the police station. The people who do not provide enough of money in the Budget for irrigation, who have not the courage to free the bank from the stranglehold of a few monopolist houses by nationalising it, have not the courage to break the landed interests and the princes in the countryside can never bring in a green revolution in the countryside. The deity of revolution which the science and technology in agriculture is producing will remain a

prisoner in the temple of the landed gentry. This is the strategy of the planners of today. They will only spread the great inequality of the urban sector into the rural areas and create a condition of political turmoil in the peaceful countryside.

Who will be the worst sufferer because of the imposition of the 10 per cent duty on fertilisers? All may bear the burden, but the small and medium agriculturists who were taking to fertilisers gradually, will be worst hit

1 do not say that the agriculturists should not pay for the development. But why not a graded land tax or agricultural income-tax by exempting the small holdings be imposed to find resources for the development? agriculturists and their lobby are too powerful and the Government represents them. Hence they are shy to talk of it or persuade the State Governments to adopt this measure. In a field like agriculture, it is absolutely a retrograde measure to heavily the inputs or the result of application of inputs. A few States have imposed agrcultural income-tax which came into -existence in the fiscal economy in 1904 and which gives a return of hardly Rs. 12 crores. I am sure if all the States adopt this progressive tax measure and raise the rates which are presently nominal, definitely yield a revenue which will be many times more than the present-day yield of Rs. 12 crores. The ignorant people do not know, when they stoutly oppose this measure, that the ta? is prevalent in 13 States but the rate has been kept at a low level in many States. I will prefer that agricultural income should be taken into account with non-agricultural income for income-tax purposes to indirect taxes on fertiliser and agricultural inputs which are being taken advantage of even by smaller sections of the society. But the landed gentries and their agents are vociferous now and they raise their opposition to such taxes on constitutional grounds. I agree that agricultural tax is a State subject, but Constitution only should ■not be taken advantage of when their interest is at stake. Similar opposition is being raised when wealth tax of hardly Rs. 4 or Rs. 5 crores is proposed. I am happy that the Finance Minister wants to take into consideration the bona fide agriculturists in the country. But I want to say liere that

anybody who opposes wealth tax is not doing a great service to those sections of the community who are still groaning under the heavy burden of land revenue. Let the highups in the rural sector and the business tycoons who are intruding into that sector to corn-mil further evasion of taxes pay for the development. Let them nol shift the burden on to the common man by imposing excise duties on fertiliser

The Plan outlay for the coming year, 1969-70, represents a modest increase of Rs. 44 crores over that of the current year. It is Rs. 1,859 crores now and it will be Rs. 1,903 corres including Central Assistance to States and Union Territories. Though this includes both revenue and capital account, yet the Budget provides for fresh taxation which is naturally included in revenue account, leave aside the market borrowings, etc. for the Plan to the extent of Rs. H50 crores. Of course, because of the relief on customs duty to the extent of Rs. 23 crores and a grant of Rs. 27 crores to the States, the additional tax revenue to the Centre will be reduced to Rs. 100 crores. But when the entire Plan outlay is increasing by Rs. 44 crores only, what right has the Finance Minister to collect Rs. 150 crores by additional taxation? Will he tax and borrow to pay for non-developmental expenditure? Can't the normal increase of tax revenue take care of the normal increase of non-developmental expenditure? This "Rob Peter to pay Paul" policy is disastrous to the economy and all talk of appeal to pay for growth and planned development is a hypocrisy.

Agriculture is not getting the primacy it deserves. The investment in public sector and other productive sector is not giving the return which is desirable. But additional burden of taxation is put to encourage wastage and corruption in the economy. Just after devaluation, Shri Morarji Desai talked of a 10 per cent cut in administrative expenditure. What has happened to that assurance? The employees are not getting a fair deal, but the parliamentary committees in every report show how crores of rupees of avoidable expenditure is incurred to benefit the favourites. Evasion of tax is a scandal and hoarders of unaccounted money have a merry day in the present regime. If these loopholes

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are plugged and public sector undertakings in which Rs. 3,500 crores have been invested and which now give a return of minus Rs. 35 crores, are properly looked after, we can have easily a much bigger Plan to give us an assured growth rate of seven or eight per cent in the economy. The lack of will and determination and fear to tread on the feet of the vested interests have resulted in an economy of stagnancy, and the idea of a self-generating economy has been thrown to the winds.

If two years of good crop and agricultural production due to favourable climate can generate more of national income, can bring about comparative price stability and accelerate export, a sustained effort to keep agriculture on an even keel will definitely ensure stability and growth of the entire economy. We had occasional spurts in agricultural production 1958-59 and in 1964-65, and then in 1967-68 which was 22.6 per cent higher than the previous year, a bad year for the country. When Rs. 1,445 crores worth of agricultural output was added to the stream of national product in 1967-68. thereby adding 8.5 per cent to the national income, many favourable things naturally followed from it. Export rose by 16 per cent and price stability was attained despite the rise of money supply by 6.5 per cent.. If this process does not continue with a determined policy of the Government, then the economy will again move in an anti-clockwise direction, as it happened two years back.

The annual budget does not provide a ray of hope for the future. I am not a prophet of doom, but I am not prepared to live on false hopes when the economy of the country has the capacity to take off, if properly geared. But it demands a change in the structure of the economy and revolution in the approach to problems. Though the Finance Minister has paid lip service to the word "socialism" in his speech, he and his Government which he adorns are wedded to the forces of feudalism and capitalism.

It is presumed that in the current year industrial production may register an increase of 6 per cent and the Minister is very complacent. From a growth rate of nine per cent and anticipation of 11 per cent at one stage,

it has come down to 6 per cent. The recent revival to this extent from zero is due to the agricultural growth. But an immense area of idle capacity remains unutilised, which is boosting the-cost and puts our economy in a disadvantageous position in competitive international market. Both private and public sectors are suffering from this bane. Can matters be corrected by only lowering the export duty and including cotton and jute textiles in priority industries for development rebate? These measures may ultimately provide a premium to inefficiency in this sector if the industry and the Government both together do not have a long-term programme to reduce the cost of production and enhance efficiency. Both the sectors in their hey day minted money, fleeced the consumer and took no steps to modernise themselves or help the agriculture sector which provides the raw materials to them.

The introduction in a subtle manner of the ad valorem duty in large areas of production including cement, sugar, etc., will definitely put a greater burden on consumers in an inflationary economy and this has an in-built tendency to raise the price. In the field of sugar, where the common man, particularly of the agricultural section of the society, depends upon the open, market, the prices have gone up and it is going to be a great burden on his domestic budget. This alone will pick the pocket of the common man' to the extent of Rs.. 27.45 crores at one stroke by the magic wand of ad valorem duty. Some of the excise-duties imposed on articles like sugar,, cement and kerosene will affect the common man severely.

The burden of debt on the Indian? nation is abnormally rising without producing the commensurate results. This has resulted in putting a heavy strain on the exchequer raising the non-developmental expenditure to a disastrous extent. The total debt to-day stands at Rs. 17,865 crores, a seven-fold increase since the inception of planning. As a percentage of net national product, it has become 58 in 1968-69. The payment provision this year amounts to Rs. 569 crores. The per capita debt burden only on Government of India account is more than Rs. 357. This has put a heavy strain on our foreign exchange position. If the loan account goes on increasing in such rapid strides

without producing commensurate results, the economy will soon grind to a halt and disastrous consequences will follow. So fiscal discipline and avoidance of waste and corruption have gained much more importance in this backward economy. But the Budget does not put emphasis on this aspect at all.

In a planned economy, based on a socialist goal, annual budgets are a fine mechanism for development. It is not just a balance sheet of a company.. But I am afraid the Finance Minister treats the Government as a company consisting of a section of the well-to-do population in the society as its shareholders. Hence it has failed to gear up the economy in the desired direction and dashed to pieces the hopes of the people.

Mr. Vice-Chairman, I want to say only one word about the drought conditions in this country. In Madras and in some other parts of the country there are famine conditions and up till now all the promises that the Government of India and the Finance Minister gave, have not materialised. I have also been reported that only the day before yesterday most of the opposition members in the Mysore State Assembly sat in dharna inside the State Assembly because the peasants who were suffering under drought conditions, have not been properly helped. I may also remind you that though the Mysore and Madras State Governments promised that land revenue would be abolished, up till now land revenue has not been abolished there; instead, in some areas more cess has been imposed on. . .

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): That is a State subject.

SHRI BANKA BEHARY DAS: Maybe. But I want to emphasise the point that since relief operations and assistance to the State Governments are the concern of the Government of India, they may put pressure on the State Governments so that land revenue in those areas will be abolished, as did two years back in the case of Bihar. Thank you.

SHRI T. CHENGALVAROYAN (Tamil Nadu): Mr. Vice-Chairman, I fear I may be accused of paying rather 3-10R.S./69

a rhetorical adulation to my revered leader, the Finance Minister. I welcome such a prosecution if it could be launched. since the Finance Minister assumed the charge of controlling the economic progress and of regulating the financial stability of our country, he has been a marvellous sense exhibiting of Every time balances and checks. he makes the budget proposals, it is an elegant essay on economic statesmanship. Anyone who has known the social, political and economic conditions of our country, the difficulties that dog our way, disappointments that stare at our faces, will have no hesitation whatsoever in admiring the stoic stiffness with which our Finance Minister has been braving the budgetary problems and prospects. Some may complain that he has given a mixed fare; others may criticise that he has put the proposals in a neutral gear. But no one can say that our Finance Minister has held the nation's economy either as his court dancer or as his captive playmate. If at all any fault could be found, it is his puritanic approach, stubborn devotion to ideals and principles. The budget proposals, Mr. Vice-Chairman, reveal certain controversial issues and All these in debatable propositions. less abler hands would have completely overshadowed the salient features of budget.

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Mr. Vice-Chairman, on such an occasion as the general discussion on budget, it is necessary and desirable to look back and see what has been the progress and the performance of the past. In the place in which our Indian economy stands today, there is an indication of an industrial revival. There is a 6 per cent increase in industrial production. There is an ample increase and a rise in exports. There is a considerable reduction in imports and an increase in diversified domestic substitutes. And there is massive production on the agricultural front. There has been maintenance of a stable economy. There has been a guarantee of price level. All these are favourable winds that set the sail to this budget. We must also realise that during the past two years we have been very much restrictive in regard to the development outlay. All the romantic rush for fanciful projects and investments of doubtful value and delayed returns have been scrupulously avoided. We also took a turn for a long-run growth.

[Shri T. Chengalvaroyan.]

And, Mr. Vice-Chairman, the great characteristic of our economy since we have won freedom is not the great leap, but the long march. On the whole, the budget gives a very comfortable cushion for a proper appreciation and assessment of the future direction of the economic growth.

Mr. Vice-Chairman, I may be permitted just to stress on the strategy behind this budget. Perhaps any budget with a purpose and with a direction, must assume a certain amount of strategy. And I see in this budget, Mr. Vice-Chairman, a grand strategy as to what should be the guarantee and the maintenance of favourable indications of economic growth. The second strategy to my mind is to achieve certain main economic objectives which were set before our country and ourselves. And thirdly, there is an attempt to make changes in the tax structure in order to give that ability to the Government and to the economy, to sustain progressively a heavier developmental outlay and at the same sustain time to keep a restriction on expenditure, particularly on capital account. Perhaps the Finance Minister has decided to allow these favourable factors to play more fully and forcefully in the coming years so that the economic gains that we have had may be contained and consolidated except with the marginal effort on certain savings and certain proper investments and with a restricted expenditure.

Mr. Vice-Chairman, I may then step on with your permission to consider the trends of the proposals that are contained in the budget. In this budget, as in the previous budget, our Finance Minister has given a very clear indication and a very definite trend of the financial and budgetary proposals for the revitalisation of our economy. I feel the grand trend of these proposals is to see that the quantum of our economic gain on various fronts is safeguarded. The second trend of the proposals in this budget is for the purpose of getting a more export earning. We know from the experience that we have had in the past, that all our budgetary efforts must be definitely directed for the promotion of exports. The next trend of the proposals is to see an industrial revival, particularly in weaker sections, to see that the textile industry gets a

certain amount of revitalisation. I see in this case, Mr. Vice-Chairman, the grand strategy and the principle that our Finance Minister has employed in regard to toning up and tuning the textile industry; take, for example, his abolition of excise duty on coarse fabrics, his reduction of duties on certain other things, and the beneficial change in respect of grey fabrics and processing, all these will be conducive to toning up the weaker sections of the textile industry to the tune of Rs. 15 crores. It is noteworthy that our Finance Minister has balanced this levy by a neutralising effect in regard to the levy on fine and superfine cloth which will get at least Rs. 9.5 crores. In this way, I submit, that the trend of the budget proposals is really conducive to the great industrial revival to which all of us look forward. I am afraid, Mr. Vice-Chairman, this levy on fine and superfine cloth may offend the sartorial sensitiveness of certain modern men and also the femine fastidiousness of certain fabulous senoritas. The question in all such cases is: What is the importance with regard to these budget proposals?

And the next consideration that I beg of this House to take note of in the present budget proposals is with reference to the sensitive areas where the budget has got a definite impact. Mr. Vice-Chairman, we all live in an age of controversy. And the Centre-State relationship is assuming considerable political contemporary emphasis and it is very necessary that any budget proposals will have to take into ac-count the clamour of the States with regard to the financial adjustments and allocations. They are making a very fabulous demand for a greater alloca-tion of financial resources notwithstanding the opportunity and the occasion they had at the time when the Finance Commission was carrying on its deliberations. It is very curious that the States are having a kind of political neurosis to go in for fresh taxation measures in order to fill up the gap in their budgetary effort. But all the same, the Finance Minister has been as usual very considerate and comprehensive in regard to lifting up and giving a lever for the State finances to attain the stage of higher performance and higher fulfilment.

His provision for Rs. 27 crores of taxation yield and of Rs. 615 crores out of Rs. 1903 crores for plan outlay

must be considered sufficient, if not satisfactory. The second point and the area where the Budget has got a very good impact is the plan outlay. The plan outlay has undoubtedly a budgetary relevance and if we take note of this fact—my friend Shri Banka Behary Das complained that the plan outlay has not received that much consideration—the Finance Minister is between Scylla and Charybdis, Scylla of bombastic plan and Charybdis of mitigated effort. between the Budget has pioneered a very safe and central or medial course of trying to reconcile the available resources with the maintenance of growth and the efTort of the Budget is very indicative and eloquent in regard to the reconciliation of the maintenance rate of growth and the availability of the resources. None can find fault with this effort on the part of the Finance Minister that he is trying to co-relate the availability of resources with the prospects. We had been very much struck with the honesty behind this Budget in trying to take into account the available resources, the possibility of domestic borrowings and the probability of external aid and assistance. On the whole I am satisfied as every student of Indian economics will be satisfied that the fiscal proposals of the measures contained in this Budget will undoubtedly help us to catch the economic growth of four per cent, eventually. The third important area where the Budget has got a definite impact is the question of price-level. The debate on maintenance of the pricelevel seems to be unending Budget has made a conscious effort in that direction though it is a painful process. The tactical necessity at the present time is to maintain the producer's price at the agricultural front in order that we may assume, for some time at least to come, the possibility of his coming up with greater production. In other words, in the interest of capital intensive farming, the question of the present prices for the produce in the agricultural front has to be nurtured for some time and in this context the price level will undoubtedly show, under the discipline which this Budget envisages, a very regulated movement in the coming time. The next area of importance Is the question of deficit financing. There cannot be a greater opponent to the financing than the Finance Minister himself but in the circumstances, rather in the conspiracy of the circumstances today, no Finance Minister

could possibly regulate his movement when the manoeuvrability of his budgetary effort is so much restricted by the strangulating condition of our economy and therefore if the deficit financing is there to a very minimum order, the Finance Minister has to be very certainly congratulated. I have studied this deficit finance question behind this proposal and 1 could see that there is a reconciliation in the matter of the maintenance of growth and the stability of the prices. It is a very difficult task, it is a very delicate task and in that difficult and delicate task our Finance Minister has accomplished a rare degree of success for which it is not possible to find a parallel or a precedent. I may also say that with reference to the question of deficit financing, the gap is not so alarming as to make us feel that it will affect either the price stability or the growth of economic condition in the coming future.

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I may, with your permission, refer to the impost that the Budget carries. In this connection may I be permitted to state that in all such cases of Excise Duty, one must know that there is what we call a measure of natural growth and more particularly that is visible when we take into account three factors. When our population is increasing, when the rural purchasing power is on the rise and when the consumption habits are getting diversified, I should expect, with no unreasonable importunity, a much greater elasticity from the existing Union Excise Duty than what could possibly be thought of by a new levy but nevertheless, the levy or the impost with reference to certain commodities would certainly be financially feasible and may even be according to orthodox financing. But may I have the indulgence and forbearance of my revered leader, if I were to request him to consider, rather reconsider, the levy on one or two aspects which really give me considerable regret. I have always been saying before this House that with reference to the levy on kerosene, it is the kindly light that leads the poor man amidst the encircling gloom, the flickering flame should not become dimmer and should not ultimately extinguish. That is my prayer to God and my petition to my revered leader. With reference to the levy on sugar, it has been rather bitter. The ad valorem levy of 10 per cent, is justifiable in the context of trying to mop up the profits that the sugar mill industry has acquired, but may J submit, with

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very great respect, that the bulk of the sugar produced by the factories are meant only for the urban rationed area and with reference to that question, the proportion of 30 per cent, allocation wiH have to be very seriously considered in any increased levy on sugar. I am afraid—and I may be wrong and I wish to be corrected by my leader if I were to say that this may be defeating the very object of the new sugar policy.

Then there is the question of the fertilizer. The levy on fertilizer may be resulting in certain sterile consequences. I do not know how this levy is going to be worked but I always take the assurance of my leader that there will be an equitable consideration and a rational application of this levy in order that the Excise Duty may not have any great effect on the poorer sections and the sector of the agricultural society.

I will have a word with reference to the imposts. Generally the fiscal law need not remind my great leader— is that whenever there is a plurality of Excise levy, it always tends to rob the Excise Revenue of its innate elasticity. If that is so, I beg of my great leader to consider whether the levy on fertiliser, on kerosene and on sugar may not be lowered if not altogether removed.

A word with regard to the Wealth Tax which has become rather a contemporary, debatable question and I may submit that the levy of the increased Wealth Tax by way of a adding, to the assets within the meaning of Wealth Tax Act, of the existing agricultural lands and building has been criticised to be unconstitutional and not valid. I have spent some time to study this criticism and I have no hesitation whatsoever in bringing to the notice of the House some of the constitutional provisions which have a bearing on the decision whether it is constitutionally valid or not. I may submit that the question of the Wealth Tax Act is not to be applied directly. It is to be considered with reference to the Union List and with reference to the State List. The argument on the other side seems to be that under item 86 of the Union List it can be the Wealth Tax and it can only be on the capital value and ihe argument is that by the proposals of the inclusion of the agricultural land income to the Wealth Tax asset it is a colourable exercise of the taxing

power because Entry 49 in the State List and Entry 46 in the State List will come in the way. May I most respectfully remind those critics here or elsewhere that in all these cases, in examining the taxing power of any authority, either the Parliament or the State, we constitutional lawyers, know of the doctrine of 'Pith and Substance'. When we apply this doctrine of 'Pith and Substance' this levy of our Finance Minister answers that doctrine to a pre-eminent degree. For example, if we examined the levy, it is not a levy on the property or the agricultural land or buildings as such. There are two things, Mr. Vice-Chairman. One is the levy on a Subject on the basis of capital value, which will be undoubtedly in the State List; but if the levy is on the capital value itself, then it comes in the Union List. This view, Mr. Vice-Chairman, this taxing power which our Finance Minister has employed in regard to agricultural wealth does not trespass into the State field and much less, does not declare a war on the States. I would only say that this view of the constitutional validity of including agricultural land and buildings for purposes of assessing them to tax within the meaning of the Wealth Tax Act has been uoheld in a decision reported in AIR 1962, Kerala 110 where Their Lordships on the Bench have held that there is no trespass in such a case, that the doctrine of pith and substance must apply and they have held the constitutional validity of this wealth tax. Therefore I submit that this criticism against wealth tax may not be sustainable. But the question is how far it is politically feasible, how far it is politically convenient. I entirely leave that to my great leader the latchet of whose shoes I am not worthy fo unloose. But I have got some feeling that it may have certain far-reaching consequences and lead to a new alignment of the political forces in this country.

One word more, Mr. Vice-Chairman. and I have done. I make the submission that this Budget is presented at a time when we are at the cross roads of our destiny. We are not at all completely out of the strangulations of the past, nor are we completely safe from the struggles of the present, but nevertheless, Mr. Vice-Chairman, as a person who takes a dispassionate view and makes an objective study of the Budget proposals that have been made, I submit that this Budget satisfies the

well-known principles and canons of budgeting, namely, it maintains conti-i nuity, it has got compactness, it has got consolidation, it has got stability, it has got strength, it has got steam, it has a direction and that direction is clear and I hope that the destiny is near.

Budget (General)

SHRI G. P. SOMASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, I am very thankful to you for giving me an opportunity to express my views on the General Budget for 1969-70 which, I feel, is the last but two Budgets of the Congress at the Centre. If the happenings in the Congress for the past ten or fifteen days are any indication of its doom, this Budget may even be the last one.

I must really congratulate Mr. Morarji Desai for his courage if he has brought these Budget proposals even after knowing the results of the midterm elections. If he has not paid any attention to the outcome of the midterm poll, if he has not taken any lessons from it, then I am sorry' that he is still adamantly anti-people—I mean the common man. It is a pity that the Central Budget, which should have been a model Budget for all the State Governments, has shown itself that it is worse than all the State Budgets which have been submitted after the submission of the Central Budget. While none of the State Governments excepting Rajasthan has taxed the common man, Central Budget has envisaged additional taxation on the common man. Of course, the Finance Minister has given relief to the rich people. It seems that he has purposely done this. Probably he cannot do otherwise.

Coming to the tax proposals, I do not find any justification for any of his tax measures, particularly the tax on fertilizers and pump sets is a measure taken at a very inopportune time. It is like killing the goose which is laying golden eggs. Agriculture is taking a turn to grow mainly due to the steps taken by the non-Congress Governments in States, and it is surprising that the Finance Minister has thought it fit to tax these items.

Coming to the levy of wealth tax on agriculture, much has already been said about the legal aspect of the issue. I am sure the Finance Minister is aware that the State Governments are clamouring for more powers. They are legitimately right in their demands for more

powers and resources. The Parties which come to power in States do give certain promises to the people for voting them into power, and if they do not have powers and resources, it is obvious that they will not be able to fulfil the promises made by them.

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The Central Government should be more magnanimous in giving powers and funds to the States. Instead, the Finance Minister has chosen to be mean and has taken the power to levy wealth tax on agriculture to the exclusion of the States. He has said that he will give the amount to the State Governments back. It is so kind of him, and all the State Governments must be thankful to him for being considerate at least to this extent. But it is not clear from his Budget speech whether the money received from a State by way of agricultural wealth tax will be given to that State, or whether the money collected from all the States will be pooled together and the Central Government will distribute the amount among all the States in any manner they like. If the latter procedure is the one he is going to follow, I would like to warn him that 'his will be strongly objected to. Further, even if it is legally possible to do, this should not be taken over by the Centre depriving the States.

The hon. Finance Minister may ask me if tax proposals are not there from where he is going to bring money for the Central exchequer. As pointed out by the great leader of Tamil Nadu, the late lamented Chief Minister of Tamil Nadu, Thiru Aringyar Anna, there are four ways to find money. They are (1) Reduce the top-heavy expenditure on the non-Plan side by abolishing a number of Central which are nothing Ministries duplicating organisations doing no useful work; (2) Bring down the defence expenditure—This requires a bold and imaginative foreign policy, and not a policy of agreeing with everybody. (3) Make the public sector undertakings to work profitably; (4) Effective realisation of tax arrears. The Finance Minister himself has agreed here and elsewhere that the tax arrears are increasing year after year and effective steps are necessary to collect them.

As you are aware, Tamil Nadu is the only State vigorously following the policy of prohibition enshrined in the Constitution. This is a policy which was very much liked by Mahatmaji whose Centenary we are going to cele[Shri G. P. Somasundaram.J

Budget (General)

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brate. Our Finance is also no less than Gandhiji in his views about prohibition. So, in the name of Gandhiji, I request the hon. Finance Minister through you, Sir, to provide from the Central exchequer the amount the State Government is losing by following per-sisiently the prohibition policy. In this connection I would like to point out that the State Government is losing on one side on this account, and on the other is incurring a lot of expenditure in order to pursue the prohibition policy in the State, which is surrounded by wet

Lastly I would like to say that our State, Tamil Nadu, is drought-stricken and is heading towards a famine. I therefore request the Central Government to extend the assistance sought by the State Government for tiding over the situation.

Moreover, a crisis has overtaken the handloom weavers in Tamil Nadu. They are suffering very greatly. Particularly in Madras the handloom weavers are undergoing a lot of trouble, are struggling for their daily wants. The Central Government should come to their rescue, should provide assistance from their Famine Relief Fund or anything of that

With these words I conclude my

श्री सन्दर सिंह भंडारी (राजस्थान) : उप सभाष्यक्ष महोदय, माननीय वित्त मंत्री जी ने इस वर्ष का जो बजट पेश किया है वह परि-स्थिति को चलते रहने देने मात्र के लिए है। यह कांटिनियुइटी नहीं है, ड़ैगिइंग प्रान है। इस कारण अगर कहीं घाटा चल रहा है तो घाटा चलता रहेगा, जहां पर खर्चा चलता है, वह चलता रहेगा। इस तरह से इस सारे बजट में कहीं पर भी इस तरह की चीज दिखलाई नहीं देती है जिससे हम बेजा खर्चे को रोक सकें और न ही कोई साहसपूर्ण संकेत इस बजट में प्राप्त होता है। इस तरह से विन्त मंत्री जी ने अपने घाटे की वजट की योजन। के अपने सिद्धान्तों को भी विस्मृत कर दिया है। यह दिखलाई देता है कि उन्होंने दो गुनाह कर डाले हैं। लोगों को टेक्स में किसी तरह से छट नहीं दी है। उन्होंने नये टैक्स लगाकर लगभग 150 करोड़ रुपये

का नया टैक्स लगाया है, और यह सब करने के बाद भी 250 करोड़ स्पये का घाटा दिखलाया है। इस तरह से उन्होंने इस बजट में कोई निश्चित दिशा की तरफ बढ़ने का संकल्प नहीं किया है और नहीं ऐसा दिखलाई ही देता है।

उन्होंने अनेक चीजों पर टैक्स बढ़ाये हैं। पहले से ही जनता के ऊपर जीवनोपयोगी 77 वस्तुओं पर टैक्स लगा हुआ था और अब नये बजट में उस संख्या को और बढ़ा दिया गया है। यह कहना कि यह टैक्स किसी तरह से क़ीमत की बढ़ोतरी का निर्माण नहीं करेगा एक अनचित बात है। यह बात तो जिस दिन से यह सारे टैक्स के प्रस्ताव किये गये हैं उस दिन से ही बाजारों में अनेक वस्तुओं के दामों में बढोतरी हो गई है। अगर वित्त मंत्री जी इस संबंध में आंकड़े प्राप्त करें, तो उन्हें पता लग जायेगा कि उनके टैक्सों के परिणाम स्वरूप बाजारों में चीजों के मुल्य में वृद्धि हुई है या नहीं। इस तरह से बढ़ती हुई महंगाई और बढ़ती हुई कीमतों की वजह से जनता के जन जीवन पर भारी असर होता है।

यहां पर जो सबसे बड़ा विवादास्पद विषय बन गया है वह कृषि भूमि पर पंजी कर है। विन मंत्री जी का कहना है कि यह कर आमदनी पर नहीं है बल्कि सम्पत्ति पर है। अर्थात जमीन पर लगाया गया और जमीन पर उत्पन्न होने वाली धास पर नहीं लगाया गया है। पेड पर लगाया गया है और उससे प्राप्त होने वाले फल पर नहीं लगाया गया है। अब यह सारे इतने बारीक भेद हैं जिनका समझना आसान बात नहीं है। और मैं समझता हं कि इस से इन्कम टैक्स विभाग में भ्रष्टाचार की नई गंजायश पैदा कर दी गई है। असल काश्तकार कौन है और इस काश्तकारी क्षेत्र में पंजी छिपाने के लिए कौन आ गया है, इसका कौन फैसला करेगा? यह एसा विवाद का विषय बन गया है जिसमें अनेक तरह की कठिनाइयां पदा होंगी ?

अगर हमें ईमानदारी से उपज बढ़ानी है तो टैक्स की वजह से सारे देश की अर्थ नीति पर

असर पड़ेगा और तरह तरह की महिकल भी सामने आयेंगी। वह किसान जो पिछले साल पानी के ऊपर सर भी नहीं निकाल पाया था जिसके अनाज के भावों में पिछले साल गिरावट आ गई थी अभी वह सम्भल भी नहीं पाया था। उसके ऊपर कर्जे का भार अभी भी बना हुआ है। इस तरह के टैक्स लगाकर उसका उत्साह ही समाप्त कर दिया गया है और वह अधिक अन्न उत्पादन करने में सिर्फ निरुत्साह हो जायेगा। इसका नतीजा सारे देश की आर्थिक सम्पन्नता के ऊपर निध्चित रूप से पड़ेगा। इसलिए मेरा निवेदन है कि इस कर प्रस्ताव के संबंध में विन मंत्री जी को पुनर्विचार करना चाहिए क्योंकि हमारा कृषि क्षेत्र दो सालों से ही अच्छी स्थिति में आने की कोशिश कर रहा है और उस पर इस तरह से नया कर भार डालना किसी तरह से भी युक्ति संगत नहीं है।

Budget {General}

हमारे विकास कार्य भी काफी सुस्त हैं। हम राष्ट्रीय आय की जितनी अपेक्षा कर रहे थे उतनी नहीं हुई हैं। सन् 1969-70 में केवल 3 प्रतिशत आय की वृद्धि की कल्पना की गई है। लेकिन करों का भार निरन्तर बढ़ रहा है और यही कारण है कि ऐसी सब लोगों की सारी पूंजी को जब हम करों के रूप में निचोड़ लेते हैं तो जनता के पास कुछ नहीं रहता है और उसके पास पूंजी के तौर पर लगाने के लिए बिल्कुल भी गुंजायश नहीं रहती है।

पर्सनल दैक्स में भी इस बार बढ़ोतरी की गई है। बूथिलगम कमेटी की जो रिपोर्ट है और उसके आधार पर कुछ विशिष्ट श्रेणी तक के लोगों को छूट देने की बात कही गई थी, मगर आज भी इस संबंध में कोई प्रस्ताव का समावेश नहीं दिखलाई देता है। सरकार ने तो उनकी आय पर टैक्स बढ़ा दिया है। मैं केवल सुझाव के तौर पर सरकार के सामने यह निवेदन करना चाहता हूं कि अ।प जब इन्कम टैक्स के असैसमैंट की बात करते हैं, तो जो मोटर वाले लोग हैं उनको तो सरकार की तरफ से छट दे दी जाती है पर जो स्कूटर चलाने वाली श्रेणी के लोग हैं जिनकी पूंजी 10 हजार से 15 हजार या 20

हजार तक है, उन्हें किसी प्रकार की छट नहीं दी जाती है। इसलिए मेरा निवेदन है कि मोटर वालों के साथ स्कुटर वालों की आमदनी में छुट देने की ओर सरकार को ध्यान देना चाहिये और मैं आशा करता हं कि इस मद में ी छट दे दी जायेगी। अगर सरकार की ओर से ऐसा कर दिया जायेगा तो वास्तव में इन लोगों को काफी सहायता मिल जायेगी। खसरू कमेटी ने यह स्वीकार किया है कि पी ० एल ० 480 के अन्तर्गत जितनी हमें सहायता प्राप्त होती है उससे देश में मुझस्फीति हुई है। देश में कीमत बढ़ने का एक कारण यह भी बना हुआ है। इस संबंध में भी सरकार कोई दृढ़ रवैया अपना नहीं सकी है। अभी हमारा बाहर का कर्जा बहत ज्यादा है और आगामी 5 वर्षों में भी देश को 800 करोड डालर की रकम व्याज मिलाकर चकानी होगी। विदेशों से प्राप्त होने वाला. जो घन है उसकी किस्त चकाने में ही हमारा सारा रुपय। बराबर हो जाता है। इस तरह से इतने वर्षों से जो हम रपया कमा रहे है और जो हमारी अर्थ नीति है, वह बाहर के कर्जी को चुकाने में ही खत्म हो रही है। हम विकास कार्यों को भी अच्छी तरह से नहीं कर पारहे हैं और इस तरह से खर्चा बढ़ाते ही चले जा रहे हैं।

1969-70

सार्वजिनक क्षेत्र में भी जो काम चल रहा है उसके बारे में भी काफी शिकायतें है। स्वाभाविक है कि इन चीजों में कुछ बातें हैं जिन के कारण यह स्कावटें पैदा हो जाती हैं और हम उनका पूरा उपयोग नहीं कर पाते हैं। विशेष कर, कुछ आपकी मिनिस्ट्रीज और कुछ विभाग ऐसे है जहां पर किसी विषय पर निर्णय लेने में वर्षों निकल जाते हैं। प्रोपोजल्स दे रखे हैं सारी चीजें केवल तय करने के लिए पड़ी हैं और तय करने में ही इतना लम्बा समय बीत जाता है कि उसके कारण सारी पूंजी का उपयोग हम नहीं कर पाते या उस योजना को हम का नि न्वत नहीं कर पाते । इसका हमें विचार करना होगा कि इस निर्णय लेने के कामों में हम किस प्रकार से शीधता ला सकते हैं।

हम को यह भी विचार करना होगा कि हम को किन चीज़ों पर नियंत्रण रखने की आवश्यकत।

सिन्दर सिंह भंडारी] नहीं है। मैं मानता हूं कि हम एक नियोजित विकास के क्षेत्र में चल रहे हैं और वह आवश्यक है इस देश के लिए। पर नियोजित विकास के इस क्षेत्र में सारे का सारा केवल राज्यों के अचीन ही नहीं चल रहा है। इस क्षत्र में यह तय हो गया है कि अब केवल राज्यों की मार्फत किये जाने वाले कार्यों से ी सारा राष्ट्रीय औद्योगीकरण का ढांचा और दीवार खडी नहीं रह सकती। उत्तरोत्तर जनहित के कामों के लिये, विजली, सडक यातायात, होटल व्यवसाय, फा मेंस्यटिकल्स, स्टील प्लांट, मशीन ट्ल्स, इस तरह के अनेक क्षेत्रों में हम निजी क्षेत्रों के लिये भी अवसर दें और फिर अगर हम उनको अवसर देना चाहते हैं तो नियंत्रण के बन्धनों से जहां तक उनको हटाया जा सकता है, उनके

मार्ग की बाधाओं को दूर किया जा सिकता

है, वहां तक हमें उसके बारे में निश्चित रूप

से विचार करना चाहिये। फिर करों के बोझ से हम उनको जितना कम कर सकें उतनी ही

उनकी उत्पादन क्षमता बढेगी।

Budget (Gennal)

3965

उवंरकों के ऊपर, फर्टिलाइजर्स के ऊपर जो टैक्स लगाया गया है उसका चारों तरक विरोध हो रहा है। पिछले दिनों में जितना उस पर रिवेट था वह भी वापस ले लिया गया और अब लेबी ऊपर से लगादी गई। कुल मिला कर 35 प्रतिशत का फर्क प्रत्यक्ष रूप से थोड़े ही समय में लोगों के ऊपर बढ़ा है, इसका आप को विचार करना चाहिये। मैं मानता हं कि जिन लोगों ने कृषि के क्षेत्रों में अपनी आमदनी बढ़ा ली है उसका उपयोग अप सार्वजनिक रूप में अपने हाथ में ले कर करना चाहते हैं। लेकिन जाज उन्हीं के पास जो भूमि है वे अपने साधन उसी पर अगर लगा सकें तो उसकी भी बहुत गंजाइश है। कृषि एक ऐसा क्षेत्र है कि जैसा मैंने शरू में भिम की सम्पन्ति कर के सम्बन्ध में कहा कि वह सारे देश की कुल मिला कर राष्ट्रीय सम्पत्ति में बहुत बड़ा योगदान देती है। ग्रामीण लोगों को सहायता करने के लिए योजनाएँ काफी वनें। ग्रामीण ऋण समीक्षा समिति के द्वारा भी छोटे किस्म के लाभ की दिप्ट से

कुछ अंतरिम सिफारिशें अ।पके विचाराधीन हैं। मेरा आपसे निवेदन है कि ये चीजें जो वास्तव में उनको तत्काल सहायता दे सकती हैं, ये विचाराधीन अवस्था में ही अगर वर्षों पड़ी रह गई तो आज इस सारी परिस्थिति में उनको तत्काल मदद देने की जो आवश्यकता है वे उससे वंचित हो जायेंगे और उसमें से हम उसका लाभ नहीं प्राप्त कर सकते।

1969-70

शक्कर के ऊपर पिछले दिनों में जो आपने ऐडवेलेरम वेसिस के ऊपर इयुटी बढ़ाई है उसके कारण स्वाभाविक है कि उसकी कीमत बढ़ी है और शक्कर के क्षेत्र में सारे उद्योग में भी आज नये नये संकट उत्पन्न हुए हैं। शुगर के सम्बन्ध में एक दढ़ नीति की आवश्यकता है, लांग टर्म नीति की आवश्यकता है। हर मौसम में भाव को तय करना, कीमत को तय करना मझे दुर्भाग्य से कहना पड़ता है कि ऐसे मौकों पर हमेशा सौदाबाजियों का जो दौर चलता है, किसानों को पता नहीं रहता कि उसे क्या कीमत मिलेगी। इस कारण से इस सारी शगर इंडस्टी को बहुत घाटा हो रहा है। आवश्यकता है कि गन्ने की उपज में बढ़ोतरी होनी चाहिये और अच्छे किस्म की बोआई लाजिमी कर देनी चाहिये कुछ न कुछ क्षेत्र में। चीनी की मिलें भी जो कुछ जगहीं पर केन्द्रित हो गई हैं हम कुछ ऐसी पालिसी एडाप्ट करनी पडेगी जिस से इन चीनी मिलों का भी अधिक क्षेत्रों में, अन्य जगहों पर विस्तार किया जा सके। खंडसारी पर आपकी लगाई हुई 12.5 परसेंट डयटी इस संदर्भ में उचित नहीं दिखाई देती। इस सारे उद्योग को इसके कारण बहुत बड़ा धक्का लगेगा।

एक नीति और अपनाई गई है। मैं इसको स्वीकार करता हं कि जो किरोसीन क्षेत्र में काम करने वाली कम्पनियां है अगर वे यहां से हट सकें तो यह अच्छी चीज होगी और उसके लिये कदम उठाने चाहिये। लेकिन आज उसके कारण जो लोगों की वेकारी और उसके दूसरे परिणाम होते हैं उस सब के सम्बन्ध में कोई न कोई नीति हमें अपनानी होगी। यह कहने से काम

नहीं चलेगा कि वे किसी बाहर की कम्पनी में काम करते थे। सरकार की नीतियों के कारण उनके एम्पलायमेंट और उनके उद्योग पर, उनके व्यवसाय पर असर पड़ा है और उसकी भी हमें चिंता करनी पड़ेगी।

Budget(General)

खासकर राजस्थान में जो इस समय अकाल पड़ा है मैं इस विषय में अभी अधिक नहीं कहना चाहता, लेकिन यह बतलाना चाहता हं कि पेय जल की समस्या वहां पर बनी हुई है। आपने बार्डर रोड्स के लिये कुछ रुपया दिया, लेकिन बार्डर रोड्स के लिये केवल चार करोड़ रुपये की रकम, यह सारी अवश्यकताओं को देखते हुए अपर्याप्त है। खनिज विकास के लिये वहां पर बहुत अवसर हैं। पिछले दिनों में हवाई सर्वे के द्वारा राजस्थान के क्षेत्र के सम्बन्ध में मिनरल रिसोर्सेज के बारे में जांच हुई है। आवश्यकता है कि इस समय जब कि वहां अकाल के कारण दूसरी समस्यायें उपस्थित हैं इन कामों को हम द्तगित से बढ़ाने की कोशिश करें।

राजस्थान नहर, यह एक ऐसा विषय है जिस को बार बार छेड़ा गया है। मैं स्पष्ट रूप से वित्त मंत्री के घ्यान में यह लाना चाहता है कि राजस्थान नहर प्रान्तीय योजना नहीं हैं, यह सार्वदेशिक योजना है, सार्वदेशिक महत्व की योजना है। केवल प्रान्त पर इस को सरकार देने से लगभग सारी पुंजी के वहां ड्बने का खतरा पैदा हो रहा है और जिस क्षेत्र के लिए उस की अवश्यकता वहां उस का उपयोग नहीं हो रहा है। व्यास और सतलज प्रोजक्ट्स का काम आर्थिक मदद की कमी के कारण धीमे हो रहा है। यहां तक कि पिछले दिनों में 1967-68 में, एक महीने तक रेलवे स्टेशन पर मशोनरी आयी हुई थी लेकिन इसीलिए पड़ी रही कि औक्ट्रोई इयुटी उस की नहीं चुकायी जा सकी। इन चीजों की तरफ हमें गम्भीरता के साथ विचार करना पहेगा।

मैं केवल यह कहना चाहता हूं कि केन्द्र और राज्यों में आर्थिक सम्बन्धों का विषय भी काफी तनाव का बना है। यहां पर केन्द्र

की तरफ से ग्रांटस देने की कुछ व्यवस्था है और ग्रांट देने का पुरा अधिकार केन्द्र की मर्जी पर है। आजकल एक बात चली है कि केन्द्र उस प्रोग्राम का नेचर क्या है इस आधार पर उसको देखेगा। पर यह बात है कि इस नेचर को डिटरमिन करने में केन्द्र की मर्जी के अनसार अगर कोई प्रोजेक्ट या प्रोग्राम लिया गया तब तो ठीक है, उसको ग्रांट मिलेगा वरना नहीं मिलेगा। तो यह जो केन्द्र का प्रांतों के ऊपर थोपने वाला अधिकार है, इसके लिये हमें कोई न कोई व्यवस्था इस तरह की करनी होगी कि इस डिस्किशनरी एलीमेंट में कमी हो और राज्यों और केन्द्र के बीच में निर्माण होने व ले आर्थिक सम्बन्ध जो हैं उनका अच्छी प्रकार से निर्घारण हो सके। मैं चाहंगा कि इन विषयों की तरफ घ्यान दिया जाय और लोगों के ऊपर जो नए वजन डाले गए हैं उनसे उन्हें राहत दी जाय फिजल खर्चियों को रोक कर, उनको बिलकुल समाप्त करना हो तो इनकम टैक्स के एरियर्स साढ़े तीन सौ करोड़ के हैं। मैथेमेटिक्स का हिसाब होता तो 250 करोड़ का घाटा, 100 करोड के नए टैक्स और 350 करोड का इनकम टैक्स एरियर, हिसाब की दिष्ट से बड़ा सरल हो सकता था। मैं जानता हं कि यह सम्भव नहीं है, लेकिन मैं यह बताना चाहता हं कि अगर इन मदों की तरफ घ्यान दिया गया, अनावश्यक खर्चों को रोकने की कोशिश की गई तो ये सारी जिम्मेदारियों निभाई जा सकती हैं, जनहित के हिसाब से ोगों पर अधिक बोझ न डालते हए। धन्यवाद।

SHRI B. K. KAUL (Rajasthan): Mr. Vice-Chairman, I have heard most of the speakers belonging to all ideologies and parties, and 1 must confess that they have put their criticism according to their light. So, I would not deliberate on their criticisms. I wiH only discuss on certain fundamentals.

To me, Budget is that which reflects the policy which Government follows. From that one can find out what is the policy of the Government. When I look at this Budget and the speech of the hon. Finance Minister, I find that this Budget is neither capitalist nor so[Shri B. K. Kaul.]

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cialist. It is a matter-of-course Budget, and I have to compare the Budget with the policy which the Congress has enunciated and I have to see whether this Budget is in tune with it or not. I can understand or appreciate the difficulties which the Finance Minister might be facing or might have faced while drafting out the Budget—may be according to his views. Under that condition he has brought out the Budget. He has tried to act as a cloth-mender who tries to mend the cloth when it gives way at one place and tries to mend the cloth again when it gives way at another place. There requires no original-lity in mending a cloth, and similarly he has done well in the position of a cloth mender.

What is the originality in this Budget? As I have said, it does not reflect the policy of the Government, I may say that of the Congress Government. The Congress has given us certain basic principles which we should follow and we should bring out those policies into operation. But that is not so in this Budget. It has touched all the various points. In the morning one of the Hon'ble Members, Mr. Mohta, described this Budget as a budget of deficiencies. He belongs to the Swatantra Party Even the Swatantra Party is not satisfied with this Budget. The Jan Sangh is not satisfied with this Budget.

AN HON. MEMBER: Naturally.

SHRI B. K. KAUL: Who is satisfied with this Budget? Even the Congress Members of this House mostly are not satisfied with this.

SHRIMATI YASHODA REDDY (Andhra Pradesh): That shows it is a very balanced Budget.

SHRI B. K. KAUL: It is a Budget which does not reflect any fundamentals of the Congress. We are wedded to a socialist form of society and Govern-ment. I have read his Budget speech, and I may confess, the hon. Finance Minister will excuse me for saying that, I did not get any thrill. I thought that a Budget from the Congress Government should give some idea, some inspiration to the country of the coming socialism. But that is not there. So I have said, this is matterof course Budget, it is a businessman's Budget who has to do this thing or that thing to satisfy one or the other interest.

विस मंत्रालय में राज्य मंत्री (श्री पी० सी० **सेठी)** : आप तो । इनेंस मिनिस्टर रहे हैं कौल साहब ।

श्री बी० के० कील: मैं इसीलिए अर्ज कर

I was also in the same plight. Why should I not admit it? I am not saying anything against the hon. Finance Minister. I am saving against the Government as a whole.

श्री नेकीराम (हरियाणा) : सरकार कौन

श्री बी० के० कील : फाइनेंस मिनिस्टर सर-कार नहीं है। 🕐 State - T

I was just giving out my views and I think after going through that speech, as the lady Member said, he has tried to balance the budget, though it is not a balanced budget. Still he has tried to justify maintaining what is in progress or in continuation and beyond this the Finance Minister or anybody who will be in his place or who might come after him will not be able to do anything. He will also bring a Budget like this unless he is clear in his mind or the Government is clear on its policies as to what type of Government we want to establish. Just by way of reference, I must say there is the Industrial Policy Resolution of the Government of India. The first resolution on industrial policy was declared in 1948. I can understand about that policy because we Congress people at that time were not very experienced about many matters. So, if you go through that industrial policy, it is a confused document. Then came the 2nd resolution again in 1956. There is some clarity in the 1956 resolution. I understand that derstand that in our Constitution we have given out that we want a mixed economy. That is true, and if you look at it from that point of view, it is all right. But we have gone a step further. We say that we want socialism in this country. So, there must be something which should show to the people from this Budget that we want socialism. I am not touching on the various tax proposals that the hon. Minister has brought in, I am only talking of those

measures which should have gone in, the formation of this Budget. Till now, we do not know what industries should be put under the public sector and what industries should be in the private sector. It is dove-tailing the two sectors, excepting a few industries. The argument is that there should be competition between the public sector and the private sector, and there the confusion comes in. And this brings corruption both in the administration and elsewhere. We must be clear in our minds which few industries, essential industries, should be under the public sector and which ones should go to the private sector. So, I was telling you that we just want to carry on as it is. We do not want to do something which should go towards the realisation of the ideal which we have adopted.

The hon. Minister has rightly said in his speech about industrial production and agricultural production. These are the two wings which ought to have been thought of. He has tried to do some justice to industrial production, and therefore he has given certain concessions, just like reduction of taxes in exports and imports etc. etc. But I want to know what he has done about agricultural production. We should not forget that is the base of our economy. He might have given some amounts to tubewells and others. But where is the urge to develop agricultural production in right earnest? There is the Rajasthan Canal. I put this question to Hon'ble the Finance Minister. He wants that the country should be free from taking loans and aids, from PL-480 and so on and so forth. He should therefore see that the Rajasthan Canal is developed in no time. Mr. T. Krishnamachari who was the Finance Minister some years ago had that in his mind, he tried to take over the Rajasthan Canal under the Central administration. Because till such time as the Rajasthan Canal is not developed, the question of foodgrains of the country will not be solved. We are prepared to incur expenditure to the tune of crores for bringing grains from outside, but we are not prepared to spend towards the construction of the Rajasthan Canal. It is moving at a suaiTs speed. We must have a revolution on that side also unless our agricultural base is developed strongly, our industrial base can never be strong. But I do not know what is coming in the way of the hon. Finance Minister.

The Rajasthan Government has moved the Centre to take up the responsibility of the construction of Rajasthan Canal and solve the food problem of India for all time. But they will not do it because the Rajasthan Government cannot bring pressure on the Central Government. They are docile in that respect. That Government is calm and quiet. They may move the Central Government sometime or the other but without any pressure. So, 1 say that when the Finance Minister is very keen to develop one sector, why should he not think in terms of developing agricultural production also? On the contrary, he has put certain hindrances, I may say, in the production of agricultural commodities. He has proposed certain taxes. I do not say about the wealth tax on agriculture. But I do not find that there is any justification to tax pumps, to tax fertiliser. You must give all the impetus to the agriculturists. But there, the Budget is not as charitable as it should be. I understand the difficulty of the Finance Minister. He is tight in finance. He has to incur loans to meet and balanced the Budget. But why should he not spend in addition some more money for the development of the Rajasthan Canal?

If you go through the Budget, you will find that the taxes are there. And as I have said before, it is more or less the same type of Budget which is placed before the House year to year every year. I do not find any proposals of economy I have gone through the voluminous literature that is placed before us regarding this Budget. Where is the economy in expenditure? What expenditure? economy in expenditure? What justification we have before the world while taxing the people, we are not showing any economy in the administrative expenditure? It may be said that there are so many difficulties, for example, as to how to absorb the retrenched employees. There are created so many new appointments. Those retrenched people can be absorbed against all such new appointments and thus you can keep your expenditure at one and the same level. But this Budget which has been placed before us is the creation of whom? Not of the Finance Minister, but of the creation of the bureaucracy. They do not want to cut their own throat. Where is the simplification of the administrative expenditure ? I must submit to the hon'ble Finance Minister that unless we evolve something whereby

Mr. Sethi just asked me that I was the Finance Minister of Rajasthan and I should have done all this. I may inform him that I used to bring in reduction at least in the administrative expenses of about a crore of rupees a year.

SHRI MORARJI R. DESAI: And still left it in deficit. For the whole Plan they wanted Centre's help. This was their Budget.

SHRI B. K. KAUL: I am talking about economy in expenditure.

SHRI KRISHAN KANT (Haryana): He is talking of his period.

SHRI MORARJI R. DESAI: In his period he left a deficit.

SHRI B. K. KAUL: If you are strict it is possible that you can bring economy. One has to be strict. This type of Budget will not allow us to survive and if we do not think in that direction, we will not survive

I have given some fundamentals of the Budget. This Budget apparently may be a balanced Budget and may keep the mouth of some shut for a year or two, but it is a Budget of drift because it has not given us any direction towards our ideal.

Thank you.

श्री रेवती कान्त सिंह (बिहार) : उपसभाध्यक्ष जी, मैं इस बजट की खबियों और खराबियों पर विस्तार से कुछ नहीं कहंगा क्योंकि हमारी पार्टी की ओर से माननीय मंडल जी बोल चके हैं और उन्होंने बहुत विस्तार से बजट के बारे में अपनी बातें रखी हैं। मैं सिर्फ इतना कहना चाहता हं कि जिस देश में हर साल किसी न किसी कोने में अकाल पड़ता हो और जिस देश में अनाज की कमी हो, अनाज की पैदावार की कमी हो उस देश की सरकार परिपंग सेट पर

अतिरिक्त कर लगाये और खाद पर कर लगाये तो समझ में नहीं आता कि इस देश में अनाज की पैदावार कैसे बढ़ाई जायगी। उसका बुरा असर खेत की पैदावार पर पड़ने वाला है। और अभी एक नया टैक्स कृषि-सम्पन्ति-कर लगाने की बात इस बजट में है। मैं और हमारी पार्टी उन लोगों में से हैं जो इस बात को मानते हैं कि खेती की पैदावार से अगर किसी को मनाफा होता हो तो मुनाफे पर टैक्स लगे । इसमें हमें कोई एतराज नहीं है लेकिन खेत की पैदावार से मनाफा नहीं होता हो और सिर्फ खेत पर टैक्स लगे जमीन पर टैक्स लगे यह गलत बात है। ऐसा नहीं होना चाहिये। क्योंकि खेत सम्पत्ति नहीं है वह पंजीं है और पंजी पर टैक्स लगाने की बात इस बजट में की गई है। अगर उसके बदले में यह किया गया होता कि जिन लोगों को खेत की पैदावार से मनाफा नहीं होता है, इस तरह के खेत रखने वाले किसानों को जिनकी जीविका खेती है और जो कि लगभग 85 से 90 परसेंट तक है उनको मालगजारी से छट दे दी जाती, उनको माल गजारी से मक्त कर दिया जाता और खेती की पैदाबार से जिनको मुनाफा होता है उनके मनाफे पर प्रोग्रेसिव टैक्स लगाया जाता, तो मैं इस बजट का स्वागत करता। लेकिन इस बजट में खेत पर, जमीन पर, जो टैक्स लगाया गया है उससे डिसपैरिटी आती है। अगर गांव के किसान के पास जमीन है चाहे उस जमीन से उसकों मनाफा न होता हो, आमदनी न होती हो, उसको तो टैक्स देना पड़ेगा लेकिन शहर में किसी के पास अगर जमीन है उस जमीन पर मकान बना कर के वह किराया कमाता है तो उसको उस जमीन पर ऐसा सम्पन्ति कर नहीं देना पड़ेगा। जिस समय मंडल जी बोल रहे थे उस समय माननीय सदस्य चौधरी साहब ने पछा कि मंडल जी आप पर टैक्स लगेगा या नहीं तो मैंने उनको कहा था कि मंडल जी पर तो टैक्स लगेगा लेकिन जो आपकी आलीशान चौधराने वाली विल्डिंग आरा में है उस पर नहीं लगेगा । और इसीलिये मैं इसका विरोध करता हं।

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मैंने शुरू में कहा कि बजट की खूबियों हैं, लेकिन उपासनी साहब जब से वहां डाइरेक्टर और खामियों पर बहुत तफसील में मैं नहीं जाऊंगा । एक ओर तो बजट में हर साल नये नये टैक्स लगाये जाते हैं, नये नये विभाग सोले जाते हैं और दूसरी ओर जो वर्क खोले गये हैं, जो सरकारी दफ्तर ह, उनमें जो काम करने के तरीके हैं, व्यूरोकेसी के, अफसरशाही के जो तरीके हैं, उसके चलते न तो आम जनता को कोई राहत पहुंच पाती है और न उन दफ्तरों में काम करने वाले छोटे मुलाजिमों को कोई राहत मिल पाती है। मैं आपके सामने एक बहुत ही छोटा सा उदाहरण रखना चाहता है। आप इस बात को महसूस करेंगे कि आज की स्थिति में जब कि हमारे देश में वेकारी की समस्या अपनी चरमःसीमा पर है छोटे छोटे लघ उद्योगों का कितना महत्व हो सकता है है और छोटे छोटे लघ उद्योगों के कारीगरों की ट्रेनिंग का कितना महत्व हो सकता है और इस महत्व को भारत की सरकार ने महसूस किया है और मैं इस बात को मानता हूं और महसुस करता हुं कि उसने सारे देश में हर राज्य में स्माल इंडस्ट्रीज सर्विसेज इंस्टीटयट खोले हैं। बिहार में भी, पटना में एक इंस्टीट्यूट है लेकिन सिर्फ इंस्टीट्यट खोल देने से ही वजट में उसके लिए रुपया प्रोव।इड कर देने से ही और हर साल उन रुपयों को खर्च कर दैने से ही उद्देश्य की पूर्ति नहीं हो जाती। अब मैं आपको उदाहरण देना चाहता हं कि पटना में जो स्माल इंडस्ट्रीज सर्विसेज इंस्टीट्यट हैं उसके डाइरेक्टर जी एल० आर० उपासनी साहब किस तरह से वहां काम करते हैं। श्रीमन इंस्टीट्युट के द्वारा उसके डिमांस्ट्रेशन वैन्स और एक्सटेंशन सैंटर्स की मार्फत कारीगरों को छोटे छोटे उद्योगों की ट्रेनिंग दी जाती है और डिमांस्ट्रेशन वैन्स दवारा लगभग सी, सवा सी लोगों को हर साल ट्रेनिंग दी जाती रही है। जी एक्सटेन्शन सैंटर्स हैं म्जपरपुर में, धनबाद में और रांची में, उनके द्वारा हर साल करीब 1000 से ज्यादा लोगों को टेनिंग दी जाती है। वह ट्रेनिंग पाकर लोग छोटे छोटे उद्योगों में लगे हुए हैं, काम कर रहे

होकर गये उन्होंने क्या किया कि वह चार जो डिमोन्सट्रेशन वैन्स हैं, जिसमें सारी मशीनरी फिटेड हैं, उनका काम था गांव गांव में जाना वहां के लोगों को ट्रेनिंग देना, डिमान्सट्रेट करना कि छोटे उद्योगों को कैसे चलाया जा सकता है। खास तौर से पिछली बार बिहार में जो अकाल पड़ा था उस समय उन डिमान्सट्रेशन वैन्स के द्वारा पस्पिंग सेट्स की मरस्मत में इतना लाभ पहुंचा था, इतनी सहायता पहुंची थी, कि भारत सरकार ने यह तय किया कि अगर राज्य की सरकारें इन गाड़ियों को बेटर परपज और बेटर यूज के लिये लेना चाहे तो इन्टीट्य्ट दे सकता है। सारे हिन्दुस्तान के किसी राज्य की सरकार ने और राज्यों के स्माल इंडस्ट्रीज कार्पो-रेशन ने गाडियों को न मांगा न लिया, बिहार की सरकार ने भी लेने से इनकार किया लेकिन उपासनी साहब ने ज्वर्दस्ती चारों गाड़ियों की बिहार स्माल स्केल इन्डस्ट्री कारपोरेशन के मार्थे पर थोप दिया । और कारपोरेशन ने क्या उसका बेटर युज कर रहा क्या किया है ? उस गाड़ी में से सारी मशीनरी को निकाल दिया गया और निकाल कर कन्डेम कर दिया गया, वह सड़ रही है, गल रही है, और गाड़ी सामान ढोने के काम में, ट्रक के रूप में, युज हो रही है। तो यह बेटर युज हो रहा है। और आज धनबाद में सेन्टर खोलने के लिये वहां की जनता, जमशेदपुर के लोग, मांग करते हैं एक सेन्टर बनाया जाय । मगर उपासनी साहब ने दिल्ली के हेडक्वार्टर को लिखा है कि उन चाल् सैंटरों को बंद कर दिया जाये। उपासनी साहब कहते हैं अगर हमारी कार्यवाहियों का विरोध करोगे तो मैं पटने के इस इंस्टीट्यट में ताला लगा दंगा। अगर इस हंग के एरोगेन्ट आफिसरों को वहाल कराके ऐसे इंस्टीटयटस में रखा जायेगा तो इन इन्स्टीट्युट्स की मद में चाहे जितना रुपया प्रोबाइड करे दिया जाये उस रुपये का दुरुपयोग होता है, उपयोग नहीं होता है । मैं सरकार से यह निवेदन कहंगा कि उपासनी साहब को पटना से बुलाया जाय और विहार का उनसे पिंड छुड़ाया जाये जो ऐसे आफिसरों से ...

ITHE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

श्री पी० सी० संठी: यह ता गवनर का काम हुआ ।

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श्री रेवती कान्त सिंह : देखिये, में गवर्नर पर नहीं बोल रहा हूं। अगर मुझे उस पर बोलना होतातो मैं और ज्यादाबोल सकताहूं। मैं अभी जो डाइरेक्टली आपके सेन्ट्रल गवर्मेन्ट से मंबंधित है उस पर बोल रहा हूं।

श्रीमन्, एक ओर तो स्माल स्केल इन्डस्ट्री इंस्टीट्युट जो पटना में है उस इंस्टीट्युट के एक्सटेन्शन सेन्टर और गाड़ियों की जो हालत है वह मैंने आपको बतलाई । दूसरी ओर जो वहां छोटे छोटे कर्मचारी उसमें काम करते हैं उन कर्मचारियों को दिन रात उपासनी साहब, डाइरेक्टर साहब, परेशान करते हैं हैर न करते हैं। मैं आपको दो एक छोटे उदाहरण देना चाहता हूं। एक रामदेव ड्राइवर का, जिसने डाडरेक्टर साहब को रांची हजारीबाग रोड के नेशनल पार्क के प्लेजर ट्रिप पर ले जाने से इन्कार कर दिया, उसको नौकरी से हटा दिया गया । उसका काम डाइरेक्टर साहब की प्लेजर ट्रिप के लिये गाड़ी ड्राइव करना नहीं था। इसी तरह से पेरू स्वीपर ने उनके घर को साफ करने से इन्कार किया, उसको भी नौकरी से हटा दिया गया । एक लोअर डिवि-जन क्लर्क कृष्ण मुरारी जिसने उनके कहने के मृताबिक काम नहीं किया, जो दफ्तर का काम नहीं था उनका त्यक्तिगत काम था, उसको भी नौकरी से हटा दिया गया। और तीसरी ओर डाइरेक्टर साहब क्या करते हैं कि पहले उस इंस्टीट्यूट का अंफिस था बोरिंग रोड में। बोरिंग रोड ऐसी जगह स्थित है जहां से सेकेटेरिएट नजदीक है और शहर नजदीक है, छोटे छोटे उद्योग धंघे वाले जो कारखाने हैं पटना शहर के वह नज़दीक हैं, लेकिन उपासनी साहव अपना दफ्तर उठा कर ले गये पाटलिपुत्र कालोनी में, शहर से बिलकुल दूर । वहां जाने का नतीजा क्या हुआ है ? मकान का किराय। दुगुना हो गया, सरकार के बिल दुगुने बढ़ गये

मकान के किराये में, और जितने लोग पहले जाते थे उस इंस्टीट्युट से लाभ उठाने के लिये उन लोगों की संस्या में कमी हो गई। यह उपयोग हो रह। है उस इंस्टीट्यूट का।

फिर, सरकारी नियम कायदे के मुताबिक जब स्टाफ कार मौजूद है वहां दूसरे पब्लिक कन्वेयन्स अवलेब्ल हैं तो भी बर।बर डाइरेक्टर साहब अपनी निजी कार से दौरा करते हैं जिसमें एडीशनल टी०ए० उनको मिले। जो आदमी बिहार में स्माल स्केल इन्डस्ट्री, लघु उद्योगों के विकास में, बाधक बन रहा है, मैं एक बार फिर जोर देकर सरकार से यह निवेदन करूंगा कि उस आदमी को पटना से वापस बुलाया जाये, दसरी जगह उसको भेज। जाये जहां वैसे आदमी की जरूरत महसूस होती हो।

श्रीमन, एक ओर तो पटना में उनकी यह हालत है, इसरी ओर उनका जो हेडक्वार्टर है यहां, डेवलपमेन्ट कमिशनर फार स्माल स्केल इन्डस्ट्रीज, यहां से प्रमोशन के मामले में इतनी गडबड़ियां होती हैं कि जो सीनियर हैं उनके क्लेम्स को इग्नोर करके, जुनियसं को प्रमोशन्स दे दिये जाते हैं। मैं ने एक प्रश्न किया था, पता नहीं मैंने तो स्टाई क्वेश्चन भेजा था लेकिन राज्य सभा के सेकेटेरिएट की कपा से वह अनस्टाई हो गया, जिसमें उस पर सप्लीमेन्टरी करने का मौका नहीं मिल सकता। तो मैं ने उसमें पूछा था कि क्या ऐसे मामले भी हैं जब कि सीनियर लोगों को इगनोर करके या सुपरसीड करके जुनियर लोगों को प्रमोशन दिया गया है। जवाब में कहा गया है:

"In two recent cases promotions were made based on the selection list drawn up by the departmental promotion committee and the question of overlooking the claims of senior officers does not, therefore, arise."

मैं उदाहरण देना चाहता हं । हमारे पास छः छ: आदमियों के नाम हैं जिनको प्रमोशन दिये गये हैं: श्री ए० एस० बंदोपाध्याय, श्री एस० के बार्मा, श्री पी व वी व वर्मा, श्री के व सी व

माथर, श्री आर० मुखर्जी, श्री सी० वी० कृप्पू-स्वामी । अपने सीनियर लोगों को सुपरसीड करा के इन लोगों को प्रमोशन दिया गया है और ऊपर वाले दो केसेज में ग्राउन्ड बतलाया गया है : आउटस्टेंडिंग मेरिट के हैं । मैं सरकार से जानना चाहता हूं कि कैरेक्टर रोल में गृड, वेरी गड, आउटस्टेंडिंग रिमार्क्स देने का काइ-टेरिया क्या है ? क्या जिसको मन में आता है उसको आउटस्टेंडिंग लिख दिया जाता है. जिसको मन में आता है गृड लिख दिया जाय, जिसको मन में आया बड लिख दिया जाये। अगर उसके लिये कोई ऋाइटेरिया है तो सरकार बतलाये कि वह काइटेरिया क्या

श्रीमन् , मैने अभी हाल में एक प्रश्न किया था कि क्या अभी सेन्ट्रल गवर्नमेन्ट ने जो डियरनेस अलाउन्स का कुछ हिश्सा बेसिक पे में मर्ज किया है उसके चलते क्लास "सी" सिटी में रहने वाले केन्द्रीय कर्मचारियों को, जिनको 499 रु० पहले मल वेतन मिलता था, उनके हाउस रेन्ट अलाउन्स में कुछ घाटा लग रहा है और अगर लग रहा है, जो कि वास्तविकता में लग रहा है और उनको करीब 35 ६० 62 पैसे माहवार का घाटा लग रहा है, तो क्या सरकार अपने नियमों में ऐसा संशोधन करेगी...

उपसभाष्यक्ष (श्री महावीर प्रसाद भागव) : देखिये, आपके पन्द्रह मिनट पूरे हो गये हैं। 18 मिनट आपसे पहले आपकी पार्टी के एक माननीय सदस्य ने लिये हैं। अगर आपके दसरे सदस्य नहीं बोलने वाले हैं तो जाप 7 मिनट और बोल सकते हैं।

श्री रेवती कान्त सिंह: मैं दो मिनट में खत्म करता हं। तो उत्तर में मझे बताया गया कि ऐसी बात सही है कि उनको घाटा लग रहा है। मैं सरकार से निवेदन करना चाहता हं, अगर मुल बेतन का लिमिटेशन 499 ६० से 120 रु और बढ़ा दिया जावे तो क्लास "सी" सिटी के जो कर्मचारी हैं, उनको जो वर्तमान में मिलता है, उसमें उनको घाटा नहीं लगेगा।

क्योंकि उस नियम में ए और बी क्लास सीटिज में काम करने वाले केन्द्रीय कर्मचारियों को लाभ हुआ है, वहां दूसरी ओर सी क्लास सीटिज में काम करने वाले केन्द्रीय कर्मचारियों को 35 रुपये 62 पैसे महीने का घाटा हुआ है। इसलिए मैं इस डिसपरिटी को खत्म करने के लिए सरकार से निवेदन करना चाहता है।

1969-70

श्रीमन्, मैं अंत में पुन: यह कहना चाहता हं कि इस बजट को इस तरह से रखा जाता जिससे एडमिनिस्ट्रेशन में जो टाप हैवी एक्सपैन्डीचर है वह कम किया जाता और उसको रोका जाता । अगर इस तरह की इसमें कोई व्यवस्था होती तो सरकार को नये टैक्स लगाने की जरूरत नहीं पड़ती तथा डिफिसिट फाइनेंसिंग करने की जरूरत नहीं पडती ।

इन शब्दों के साथ मैं उम्मीद करता हूं कि जो प्वाइन्टस मैंने रखे हैं सरकार उन सवपर ध्यान देगी और उसका जवाब देगी।

श्री पंढरीनाथ सीतारामजी पाटील(महाराष्ट्र): उपसभाध्यक्ष महोदय, सदन के सामने 1969-70 का जो बजट अ।या है, उस पर कुछ अपने ख्याल, अपने विचार, आपके द्वारा मैं सभा के सामने रखना चाहता हुं। इसमें जो आय व्यय के अंकों का ब्योरा दिया है, उसके बारे में कई मानतीय सदस्यों ने कहा है, मैं उस संबंध में सदन का ज्यादा समय नहीं लेना चाहता हूं। क्योंकि मिनिस्टर साहब की बजट पुस्तिका में भी यह दिया हुआ है।

इस साल के बजट इस्तावों को देखने से मालूम पड़ता है कि करीब 250 करोड़ रुपये का घाटा अगले साल शासन को आने वाला है। मैं इस बात को अभी तक नहीं समझ सका हं कि हर साल हमारे सामने घाटे का बजट क्यों आता है। म कई सालों से देख रह। हं कि हमारे सामने हर साल घाटे का वजट आता है और कोई न कोई नया टैक्स हर साल वड़ा दिया जाता है। जब टैक्स बढ़ा दिया जाता है तो उससे वस्तुओं की कीमत भी वढ़ जाती है।

[श्री पंढरीनाथ सीतारामजी पाटील] जब वस्तुओं की कीमत बढ़ जाती है तो सरकारी कर्मचारी और दूसरे कर्मचारी को महंगाई भना वहाने के लिए आन्दोलन करना पडता है। मजदूर भी महंगाई भना बढ़ाने के लिए हड़लाल करते हैं और इस इस तरह से कई दिनों तक यह झगड़ा चलता रहता है जिससे देश में कोई उन्नति नहीं होने पाती है । इसलिए में यह निवेदन करना चाहता हूं कि सरकार को अपनी इस नीति में परिवर्तन करना चाहिये।

हमें यह बतलाया जाता है कि योजनाओं को कार्यान्वित करने के लिए घन की आवश्यकता है और इसी वजह से नये नये टैक्स अगले साल आ रहे हैं तथा लगाने जरूरी हो जाते हैं। मैं एक देहात का आदमी हं। देहात के आदमी को इस बजट को देखने से कोई अज्ञा माल्म नहीं देती। वह इस वजट में ऐसी कोई नई बात नहीं देखता, जिससे अगले साल देहातों में कोई नई योजना शरू की जायेगी ताकि उनके ीवन के आय व्यय में सुधार हो सके तथा उनकी आमदनी में बढ़ौतरी हो सके । इसलिए मेरा निवेदन यह है कि माननीय विना मंत्री जी को इस तरह भी ध्यान देन। चाहिये जो कि अभी तक नहीं दिया गया है।

मै आपके सामने कुछ मुझाव रखना चाहता हूं। सरकार अगर अपनी अमदनी को अच्छी तरह से उपयोग करती, तो सरकार ने जो टैक्स आज लगाये हैं उनकी लगाने की आवश्यकता नहीं होती । पहली बात में यह निवेदन करना चाहता हं कि सरकार अपने एडिमिनिस्ट्रेशन के ऊपर जो खर्च करती है वह जरूरत से ज्यादा है। मैं अपने प्रदेश के देह तो की बात करता हं। मैंने देखा है कि पहले हमारे 25-30 गांवों के बने एक सर्किल में एक ही छोटा अफसर रहता था । अब तो वहां गांव गांव में पंचायत का सेकेटरी है, ग्राम सेवक है, ग्राम सेविका है और इस तरह के कई छोटे छोटे आफिसर हो गये हैं। अब हमारे यहां सर्किल में नौकरों की संख्या जरूरत से ज्यादा बढ़ गई है । पंचायत समिति में और जिला परिषद में भी कई नौकर बढ़ गये हैं। जिले में डिप्टी कमिशनर

ेया क्लैक्टर के वहां भी हद से ज्यादा बडे अधिकारी भरें हए हैं। इतने लोगों की वहां पर अवश्यकता नहीं है। जब कोई नया बड़ा आफिसर रखा जाता है या कोई नया दफ्तर खोला जाता है, तो उसके लिए बिल्डिंग और क्लर्क तथा चप-रासी रखने पड़ते हैं, उनके प्रवास-भने, उनकी मोटरें, पेट्रोल का खर्चा, ड्राइवरों का वेतन इस तरह से सरकार का खर्चा बढ़ता ही चला जाता है। अतः मेरा निवेदन यह है कि इस तरह की फिज्ल-खर्चे की आवश्यकता नहीं है। शासन को एक कमेटी बनाकर इस चीज की जांच करनी चाहिये ताकि वह अनावश्यक सरकारी खर्चे में कमी करने के बारे में मुझाव दे सकें। अगर सरकार यह कार्य करेगी तो हम।रा बहुत सा खर्चाबच जायेगा।

दूसरे, जो हमारे टैक्स हैं, जैसे इन्कम टैक्स हैं, सुपर टैक्स हैं, मृत्यु टैक्स हैं, वे अच्छी तरह से वसूल नहीं हो पाते हैं। बहुत से धनवान लोग जो इन टैक्सों के देने वाले हैं, वे सरकार को किसी न किसी तरीके से घोका देकर इन टैक्सों के देने से छट जाते हैं और सरकार भी उनसे इन टैक्सों को वसूल नहीं कर पाती है। इसलिए मेरा निवंदन है कि जो ऐसे धनवान लोग है, जिनके ऊपर सरकार का टैक्स बकाया है, जो टैक्स देने में चोरी करते हैं, उनसे सख्ती के साथ टैक्स वसूल किया जाना चाहिये । सरकार की यह नीति रहती है कि कुछ सालों तक वह इस तरह का टैक्स धनवानों से वसूल नहीं कर पाती है, उन्हें बाद में माफ कर दिया जाता है। इस तरह की जो नीति है वह अच्छी नहीं है। सरकार को घनवानों से समय पर और सस्ती के साथ टैक्स वसूल करना चाहिये। हमारे देश में वातानुक्ल की बात चारों तरफ चल रही है। रेल में आप जाइये तो आपको डिब्बे वातानुकुल मिलेंगे और चीजों के रखने के लिए भी अब वातानकल मकान वनने लग गये हैं। इसलिए मेरा निवेदन है कि जितनी भी हमारे देश में ऐसी लगजरी की चीजें हैं इनके अतिरिक्त जैसे शराब

है, ट्रांजिस्टर है, सिगरेट है, इन पर भी सर-कार खुब टैक्स लगा सकती है और अपना घाटा पूरा कर सकती है। इसके उपरान्त अगर इन्कम टैक्स और सुपर टैक्स में बढ़ोतरी की जरूरत है तो वह भी उसको बढ़ाना चाहिये। लेकिन जो नये टैक्स बढ़ाये है, उस में खासकर कृषि पर जो टैक्स लगने जारहा है, सरकार को चाहिये उसे माफ कर दे, उसे बिल्कुल हटा दे। मैं इस संबंघ में इतना ही अपवाद ग्राह्य मानता हं कि जिन व्यापारियों ने काला बाजार में पैसा कमाया है, अगर वे अपना पैसा छिपाने के लिये उसको जमीन पर लगाते हैं, यानी खेत मोल लेते हैं, अंगर के बाग लगाते हैं और इस तरह से अपने कालाधन को सफोद धन करना चाहते हैं, ऐसे धनवानों के ऊपर कृषि टैक्स लगाने में मुझे कोई दिक्कत नहीं है। विन मंत्री महोदय का कहना है कि जो इन्कम टैक्स देने वाले लोग हैं, अगर वे खेली करते हैं तो उन्हीं के ऊपर यह टैक्स लगाया जायेगा! लेकिन मझे डर इस बात का है कि जब सुखे के साथ गीली चीज भी जल जाती है तो ऐसा भी हो सकता है कि धनवान किसानों के बाद घीरे घीरे मध्यम तथा छोटे किसानों की भी बारी आ जाय और इस तरह से घीरे धीरे मध्यम तथा छोटे किसानों पर भी टैक्स लग जाय।

दूसरी बात मैं यह कहना चाहता हं कि हर प्रान्त में, कहीं फैमिली होल्डिंग जमीन की मर्यादा 25 एकड़ है, कहीं 15 एकड़ है, कहीं 40 एकड़ है। खेती के उत्पादन की क्षमता वार्षिक 1800 रुपये की आय मानकर किसान की इकोनामिक होस्डिंग बना दी गई है उन सब किसानों को लैण्ड रेवेन्य सदा के लिये माफ कर देना चाहिये क्योंकि शहरों में जिनके पास खेती नहीं होती है, वे लोग दूसरे उद्योग करते हैं, उन सब की सालाना 3 हजार की आमदनी तक कोई 4-10R.S./69

अगर किसानों को 500 रु० सालाना आम-दनी होती है तो भी उन्हें उस पर लैण्ड रेवेन्यु देना पड़ता है। उनको शहर वालों की तरह टैक्स में किसी तरह की सहलियत नहीं दी जाती है। तो यह जो अन्याय व विषमता की बात है, उसको दूर किया जाना चाहिये। देहात के अविभियों को भी शहर के आद-मियों के समान लैण्ड रेवेन्यमें छूट दी जानी चाहिये। कुछ लोग इस के बारे में अब कहते हैं कि शहर वाले लोगों को म्युनिसिपल टैक्स देना पड़ता है, वैसा देहातियों को नहीं देना पड़ता । लेकिन उन का ऐसा कहना गलत है। क्योंकि गांव का जो किसान है, मजदूर है, कारीगर है या कोई भी छोटे से छोटा गहस्थी है उसको ग्राम पंचायत टैक्स देहातों में देना ही पड़ता है। अब वह लोग ग्राम पंचायत टैक्स देवे, लैंड रेवेन्यू देवे और फिर उसकी खेती में जो पैदःवार हुई उस को बेचने के लिये जब वह शहर चला जाता है तब उस को शहरों में म्युनिसिपैलिटी का चंगी कर भी देना पड़ता है। इस तरह से एक छोटे से किसान को तमाम तरह के करों के बोझ से लाद दिया जाता है। इसकी तरफ हमें गौर करना चाहिये देखना चाहिये और उस को जितनी सहलियत हम दे सकते हैं देना चाहिये। तब वह छोटा किसान पेट भर रोटी खायेगा. अपने बाल बच्चों को खिल येगा और अपने देश में खेती का उत्पादन बढाने की कोशिश करेगा। नहीं तो वह अगर न राज रहा, दुखी रहा तो हमारे देश में खेती का उत्पादन किसी हालत में बढ़ नहीं सकता।

हम देखते हैं, और यह हर एक को मालम भी है कि हमारे शहरों में दिन पर दिन सीमेंट और कांकीट की रोड बन रही है, डामर के रास्ते बन रहे हैं, गली गली में बिजली चमक रही है, मकान एक के उपर एक उठ रहे हैं, शहर की आबादी बराबर बढ़ रही है, लेकिन देहातों में या गांवों में जाइये तो टैक्स नहीं देना पड़ता है । मगर किसानों आप यही देखेंगे कि हमारे बाप दादा के को इस तरह की कोई छूट नहीं दी गई है। समय में जो हमारे मकान कच्चे और फस

श्री पंढ नाथ सोतारामजी पाटील] के थे वे आज भी वैसे के वैसे ही हैं। हमारे गांवों में आज भी न विजली है, और न डामर तथा सीमेंट की रोड को तो छोड दीजिये मौरंग डाल कर भी कोई रोड नहीं बनी है। इस तरह की दयनीय अवस्था आज भी देहातों की है। इस दुर्दशा का मुख्य कारण उसकी दरिद्रता है। खासकर जो छोटे किसान देहात में रहते हैं उन्हीं की संख्या ज्यादा है। वहां पर जो छोटे किसान या लैंडलैस लेबरर हैं उन की हालत बरी है। फलस्वरूप देह तों की भी हालत बुरी है। उनके रहन-सहन का दर्जा और उन की आमदनी जिस तरह से बढ़े ऐसी कोई योजना हमें निकालनी चाहिये। ऐसी कोई योजना वित्त मंी महो-दय निकालते और काम में लाते तो मझे बड़ी खुशी होती। लेकिन ऐसी कोई योजना नहीं है। इस के बजाय खाद, पम्पों के ऊपर और बिजली के ऊपर टैक्स लगाने का मामला वे हमारे सामने लाये हैं। मैं इस के बारे में यह कहुंगा कि अभी तक रासायनिक खादों के बारे में किसानों की एक अजीब विचार-धारा थी और उनका यह भ्रम था कि इन खादों से खेत की जो कुब्बत है वह चली जाती है। इस गलतफहमी के कारण वे रासायनिक खाद का उप गि नहीं करते थे। अब वह इस को मोल लेने के लिये सोच रहे हैं, और थोडा साले भी रहे हैं। लेकिन अब आप ने इस के ऊपर टैक्स बढ़ा दिया है। यही बात बिजली की है। अब थोड़ी सी बिजली की रोशनी उन को दिलाई देने लगी है क्यों कि आप देहातों तक बिजली पहुंचाने की बात सोच रहे हैं। लेकिन आप बजली पम्पों के ऊपर टैक्स लगो रहे हैं। जो बेचारा किसान सदियों से बैल और मोठ के ज़रिये कुओं से पानी निकाल कर अपनी खेती करता था, बागवानी करता था, अब वह थोडा बहुत सोचने लगा था कि मैं बिजली के सहारे पम्प चलाऊं। लेकिन आप ने उस के ऊपर नया टैक्स लगा दिया।

Budget (General)

किसान को बाजार में कर्जा भी नहीं मिलता है। रिजर्व बैंक और बड़े बड़े बैंक

जितने हैं वे किसानों को कर्जा नहीं देते हैं। जो छोटे कोआपरेटिव बैंक हैं वे किसानों को कर्जा देते हैं मगर उनका सुद ज्यादा होता है। इसके साथ साथ पिछले साल का जिस के ऊपर कर्जा है उसको अगले साल कर्जा नहीं मिल सकता। किसान की अभी ऐसी हालत है कि वह अपना दोदो, तीन तीन साल का कर्जा लौटा नहीं सकता। आप अका-उन्ट मंगाइये, आंकडे देखिये, आप को मालम होगा कि देह तियों के ऊपर, किसानों के ऊपर केवल करोड़ों रुपये का ही नहीं, अरबों और खरबों रुपये का कर्ज़ा है जो वह कभी उसको भर नहीं सकता । इस लिये आप को आज नहीं तो कल इस सवाल पर सोचना पड़ेगा कि किसानों के कर्जों का क्या होगा। कैसे वे फर सकेंगे।

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आप यह भी देखिये कि किसान जो खाद्य की वस्तुएं पैदा करते हैं उसकी उनको व जारों में पूरी कीमत नहीं मिलती है। व्यापारी उनका शोषण करते हैं। जिस वक्त फसल आती है और किसान अपना माल बाजारों में लाते हैं, उस वक्त व्यापारी उसके दाम गिरा देते हैं और सस्ती कीमत पर उस को खरीद कर के अपने गोदामों में भर लेते हैं। फिर जब वह समय चला जाता है तब व्यापारी वह माल बाहर निकालते हैं और उस की ड्योडी, दूनी कीमत वसूल करते हैं। इस तरह से आज किसानों का शोषण हो रहा है। जब उस की यह हालत हैतो वह पम्प कैसे लेगा? और अगर पम्प लेगा भी तो उस के ऊपर आप टैक्स बढ़ा कर बैठे हैं। इन बातों को आप को सोचना चाहिये।

मैं यह सुन कर बहुत हैरान हुआ कि जो निर्यात की वस्त पदा करने वाला नया कारखानेदार है उस पर इस वजट में विन मंत्री की अति कुपा है। उन व्यापारियों के ऊपर उन कारखानेदारों के ऊपर टैक्स नहीं लगाया गया है, जो देश के बाहर माल भेजते हैं। इस तरह इघर पंजीपति और कारलानेदार का टैक्स माफ़ हो रहा है और उघर जो

छोटा किसान है उस के ऊपर आप टैक्स बड़ा रहे हैं। हमें मालूम नहीं हो रहा है कि किस तरफ आप की गाडी चल रही है। क्या समाजवाद की तरफ हमारी गाड़ी इसी तरह चलेगी? यह जो कहा जाता था कि कांग्रेस देहा में समाजवाद का राज्य ला और देहाती किसान मुखी होगा हमें ऐसा मालुम होता है कि अब यह सपना ही रहेगा। गांधी जी के दिल में क्या ऐसा ही स्वराज्य था, और जवाहरलाल जी होते तो परिस्थिति क्या होती। लेकिन आज ऐसा दिखाई देता है कि किसानों की मुनने वाला कोई नहीं है। हमें अशा है कि हमारी सरकार और हमारे बिन मंत्री इस तरफ देखेंगे और कोई ऐसी योजना बनायेंगे जिस से गांवों वालों की हालत सुधरेगी। खासकर जो छोटे किसान, मजदूर और कारगर है उन की हालत किस तरह से सुधरगी, उन की आम-दनी किस तरह से बढ़गी इस बारे में कोई योजना बनानी चाहिय और उस को तुरन्त अमल में लाना चाहिये। इसी से हमारे देश में अनाज का उत्पादन बढ़ सकेगा । सन् 1971 में हम अनाज के सम्बन्ध में आत्म-निर्भर हो सकें यह सपना हमारा तभी पूरा हो सकेगा जब गांवों में रहने वाले जो छोटे छोट लोग हैं उन की ओर पूरा ध्यान दिया जायगा तथा उन की सह।यता की पूरी व्यवस्था बजट में की जायेगी। ऐसी नीति से गांव के लोग मुखी होंगे और हमारे देश की गरीबी हटेंगी ।

इतना कह कर में अप की इजाजत लेता

SHRI ANAND CHAND (Bihar): Mr. Vice-Chairman, I am no man of finance. As a matter of fact the last time I had the honour of addressing Budget regarding House proposals—I was trying to recollect—was nearly 4 years ago and since then I have not been very much in touch. It is therefore rather in a general manner that I would like to put forward my views before the Members for whatever they are

worth. I have carefully read the speeches delivered by the Finance Minister in the Lok Sabha when he presented the Budget as well as his reply. Both, to me, are illuminating documents and I think he has tried to meet, in the reply that he gave, the objections raised from practically every side of the House. What we have listened to the debate here to-day has brought nothing new in the way of criticism or nothing new in the way of proposals. To my mind, the essence of the matter is that India is basically a poor country. It is relatively poor to the countries that are advancing, more particularly those in the West and every Finance Minister is hampered or circumscribed by the limitation that the economy of the country poses in framing the Budget. That being so, the other factor that comes into consideration is that more than 70 per cent, of the population of India still depends on agriculture and agriculture itself depends on the vagaries of weather and monsoons. If we have good rains, if it is a nice year, than the crops are good. The economy is also good. There is some bouncing, there is some movement, there is some kind of what I might call, enthusiasm among the people and the country moves forward. If it is followed by another year where there is drought, where there are floods or where the monsoons are not ample, then the economy recedes and we say that \v<sub>e</sub> have not got all that we wanted. And we are pushed back a little further to where we were. Now this is exactly what the Budgets reflect.

To my mind there is nothing very enthusiastic to be said about the present Budget; it is as any other Budget, a moderate one, taking into considera-tion the resources that are available, taking into consideration what modest effort has to be made to move the countiy forward, not at any faster pace but at a rather staggering or rather slow pace.

Now the point is : economically could we do better ? Could we do better than what has been done? I would not take up the taxation proposals as such; could we have done better? To my mind, the answer is no. Under the existing circumstances we could do no better. It is only a question of having a limited sum of money—Rs. 3500 crores— and then trying to allocate it according to the various priorities. Naturally, our

ings in a haphazard manner, in a manner which is not clearly thought out.

Turning now to the Five-Year Plans themselves. we were greatly enthused by the First Five-Year Plan, and the second; the Third one was bogged down, while the Fourth one is still awaited. Now I am glad that the Finance Minister has said that the question is being looked into and perhaps in another month or so, by April, we would have some kind of a skeleton before us. But what I want to mention is this. Even during the last three Five-Year Plan periods, as my friend here was saying, what is increasing or what he has seen increasing in the villages, are not good houses nor, what we might call, fertile blossoming land, and things like that, but rather a multiplicity of officers and officialdom. Now I think that was inherent when we adopted the scheme of Community Development. It has been realised, I think, as the time has gone by that most of the Community Development Programmes did not reach where they were wanted to reach and that most of the money spent had not been utilised to the best of advantage. I am glad that more and more emphathe Blocks. sis is now being made to make the Community Development Blocks or these centres, whatever they are called, self-reliant and not so much dependent on external aid. Still, I would suggest that in the Fourth Five-Year Plan basis may be made in which these Development Blocks and these Community Development Programmes are based or are made out in such a way that it is left more to the villager on the spot, to the villages themselves, to look after the area where there community development projects, rather than with superimpose them various kinds of officers of various calibres whether they be engineers or whether they be people dealing with irrigation or fertilizers, etc. because that only proves cumbersome, not only because it is a Governmental machinery, also because it does not reach the core of the problem, which is to help a villager in getting a better yield out of his land. Now with one eye on the clock, Mr. Vice-Chairman, I would say that the economic difficulties with which we are faced have led, as they would inevitably have led us, to political instability and this oft-repeated question Centre-State relationship. "Political instability", I am using that word specifically because. ...

[Shri Anand Chand]

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defence, threatened as we are still on our borders by China as well as Pakistan, gets preference, and out of the revenue resources we hope to get, defence takes away nearly 50 per cent. Out of remainder we have to think about the Fourth Five-year Plan, plans, about which is still on the anvil, and the remainder, we allocate to different heads of expenditure, to different which, in a country which is growing are ofcourse numerous—the demands are there. And the Finance Minister has done his best in allocating whatever was possible out of the sum at his disposal. As a matter of fact, he has made a very illuminating survey of the whole financial position. I will not quote them, but in the Lok Sabha, on the 14th, giving a reply he has pointed out practically every figure of what is available with him and how he proposes to utilise the sum. I will not therefore go into these facts and figures but rather touch the whole question generally and try to place before this House as to what we can do under the circumstances under which we are labouring. Now, after twenty independence this country is still ridden with two basic problems, poverty and unemployment, which we have not been able to eradicate. My friend, just now, has spoken about the villages and about the towns and said that most of the people have migrated from the villages to the towns, have left their lands there, sold their assets, have come to the towns, and made some buildings in the hope that they will fetch some rent. Now a person will be able to live there; it is just a question of economy. nothing else. Today, villages as such are not flourishing, or are not advancing to the extent that they could have because of, to my mind, the handicaps, not only in the availability of fertilizers or manure or irrigation, and things like that, but mostly on account of the ceilings that have been placed on agricultural land holdings. I have pleaded that again and again." Of course the Planning Commission has thought it fit to impose the ceilings and the States have acted. But I think, in putting those ceilings on agricultural holdings we have not taken into consideration the economic effect of those ceilings, and to my mind agriculture cannot progress unless you give incentive, and incentive is barred when you put in ceilings on agricultural holdTHE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Anand Chand, I may allow you five minutes on Monday if you want. So you need not rush through the whole thing.

Short Duration

SHRI ANAND CHAND: Sir, I will not be here on Monday.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Then please finish in two minutes.

SHRI ANAND CHAND: Yes, Sir, I will take that much and finish. The political instability as I was submitting, is closely interlinked with the economic conditions which we are facing. The man in the street, the man in these big cities still is groaning under a great burden of poverty. We go round Delhi of course, we go into this Delhi and New Delhi and we see huge buildings and the sky scrapers coming up, and so on. But I submit that Delhi is not India. And when we go to cities like Calcutta, or like Patna as my friend there was speaking about Bihar, there are conditions of extreme poverty which we have not been able to ameliorate. These conditions have, to my mind, brought about a great political upheaval and a need for change. And that change having come about in the establishment of Governments of various complexes in some States is now reflecting on the Centre indirectly by way of more demands, by way of more money being asked for, and if the Centre is not able to provide that money, they lay the blame at the door of the Centre, say that it is a Congress Government, that in the other States, be it Bengal or be it Punjab, that because in the other States the Governments are of various complexes, therefore the Centre is standing in the way of the development of those States. So my submission is that this aspect may be very carefully gone into and also the question of our people living today in poverty and extreme hunger should be seriously considered with a view to mitigating their suffering and see that the Budget proposals put forward are put forth into operation that the common man is the gainer in the end.

Thank you.

### SHORT DURATION DISCUSSION RE RNMENT'S EMPLOY-GOVERNMENT'S EMPLOYMENT POLICY IN PUBLIC SECTOR UNDERTAKINGS

Discussion

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we have the short duration discussion and I have names of 32 hon. Members who want to take part in the debate. As such I propose to give 10 minutes to the mover and shall request other hon. Members to limit their remarks to five minutes each.

Mr. Banka Behary Das.

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, Sir, the other day when I asked a question about the employment policy of the Government in public sector industries particularly in connection with the people of the States in which those public sector industries are situated the Minister broadly replied which was not to the satisfaction of this House—and this motion clearly indicates that the Members were not satisfied—that they had issued instructions to the public sector undertakings that in the case of posts carrying pay up to Rs. 500 local people should be appointed and that they should be filled through the Employment Exchanges and for posts above Rs. 500 there will be advertisements in the all India papers and recruitment will be strictly on the basis of merits. Mr. Vice-Chairman, this question has become very much important because regional tendencies have started growing in various parts of the country and when regional aspirations are not satisfied to a certain extent then various nefarious forces start growing. In this connection I need not refer to the question of Shiv Sena or other regional organisations. They all take advantage of certain situations particularly when the unemployment problem has become very acute in the country.

Mr. Vice-Chairman, I can tell you that whatever be the policy of the Government—though I am not completely at one with it even that policy is not followed by the public sector undertakings. I have personal experience of the public sector undertakings that are functioning in my State like Hindustan Steel and also the MIG project and you will be astonished to know that in spite of the specific circular of the Government of India on the subject